POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF

PUNIT COMMERCIALS LIMITED

Corporate Identification Number: L51900MH1984PLC034880;
Registered Office: AW 2022, 'A' Tower, 2nd Floor, Bharat Diamond Bourse, Bandra Kurla Complex, Bandra (East), Mumbai - 400051, Maharashtra, India; **Contact Number:** +91-22-4210-6999;
Website: www.punitcommercials.com; **E-mail ID:** sakshime@punitcommercials.com;

Open Offer for acquisition of up to 62,400 (Sixty-Two Thousand Four Hundred) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each ('Equity Shares') representing 26.00% (Twenty-Six Percent) of the voting share capital of Punit Commercials Limited ('PUNITCO' or the 'Target Company'), at an offer price of ₹65.00/- (Rupees Sixty Five Only) per Equity Share, payable in cash ('Offer Price'), by the Acquirer in accordance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto, ('SEBI (SAST) Regulations') ('Offer').

This Post-Offer Public Announcement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer, on behalf of the Acquirer, in connection with the Offer made by the Narayanam Vinita Raj (**'Acquirer'**) to the Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations (**'PoPA'**). This PoPA should be read in continuation of, and in conjunction with the: (a) Public Announcement dated Monday, November 01, 2021 ('PA'), (b) Detailed Public Statement dated Monday, November 08, 2021, published on Tuesday, November 09, 2021 in the newspapers, namely being, Financial Express (English daily) (All Editions), Mumbai Lakshadeep (Marathi daily) (Mumbai Edition), and Jansatta (Hindi Daily) (All Editions) (**'DPS'**); (c) Letter of Offer dated Friday, December 03, 2021, along with form of Acceptance cum Acknowledgement (**'LoF'**); and (d) Dispatch advertisement of LoF dated Saturday, December 11, 2021, published on Monday, December 13, 2021 in the same newspapers in which the DPS was published; (f) Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement dated Tuesday, December 14, 2021, published on Wednesday, December 15, 2021, in the same newspapers in which the DPS was published. This PoPA is being published in the same newspapers in which the DPS was published.

1.	**Name of the Target Company**	Punit Commercials Limited			
2.	**Name of the Acquirers and PACs**	Narayanam Vinita Raj (Acquirer) There are no persons acting in concert with the Acquirers for this Offer.			
3.	**Name of Manager to the Offer**	CapitalSquare Advisors Private Limited			
4.	**Name of Registrar to the Offer**	Venture Capital and Corporate Investments Private Limited			
5.	**Open Offer details**				
5.1	Date of Opening of the Offer	Thursday, December 16 , 2021			
5.2	Date of Closing of the Offer	Wednesday, December 29 , 2021			
6.	**Date of Payment of Consideration**	Monday, January 10, 2022			
7.	**Details of the Acquisition**				
	Particulars	**Proposed in the Offer Document**		**Actuals**	
7.1	Offer Price	₹65.00/-		₹65.00/-	
7.2	Aggregate number of Equity shares tendered	62,400*		200	
7.3	Aggregate number of Equity shares accepted	62,400*		200	
7.4	Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹40,56,000.00/-*		₹13,000.00/	
7.5	**Shareholding of the Acquirers before SPA/ PA**				
a)	Number of Equity Shares	Nil		Nil	
b)	% of fully diluted Equity Share capital	Nil		Nil	
7.6	**Equity Shares acquired by way of SPA**				
a)	Number of Equity Shares	1,76,775		1,76,775	
b)	% of fully diluted Equity Share capital	73.66%		73.66%	
7.7	**Equity Shares acquired by way of Offer**				
a)	Number of Equity Shares	62,400*		200	
b)	% of fully diluted Equity Share capital	26.00%*		0.08%	
7.8	**Equity Shares acquired after DPS**				
a)	Number of Equity Shares acquired	Nil		Nil	
b)	Price of the Equity Shares acquired				
c)	% of Equity Shares acquired				
7.9	**Post-Offer shareholding of the Acquirer**				
a)	Number of Equity Shares	2,39,175*		1,76,975	
b)	% of fully diluted Equity Share capital	99.66%*		73.74%	
7.10	**Pre-Offer and Post-Offer shareholding of the Public Shareholders**				
	Particulars	**Pre-Offer**	**Post-Offer***	**Pre-Offer**	**Post-Offer**
a)	Number of Equity Shares	63,225	825	63,225	63,025
b)	% of fully diluted Equity Share capital	26.34%	0.34%	26.34%	26.26%

**Assuming full acceptance in this Offer.*

8. The Acquirer accepts full responsibility for the information contained in this PoPA and for her obligations specified under SEBI (SAST) Regulations.
9. The SPA transaction is yet to be completed and is under process.
10. A copy of this PoPA will be available on the Securities and Exchange Board of India's website at www.sebi.gov.in, the BSE Limited's website at www.bseindia.com and the registered office of the Target Company.
11. The capitalized terms used in this PoPA shall have the meaning assigned to them in the LoF, unless otherwise specified..

ISSUED BY MANAGER TO THE OFFER

CAPITALSQUARE
Teaming together to create value

MANAGER TO THE OFFER
CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India;
Telephone Number: +91-22-66849999/ +91 98742 83532;
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in;
Website: www.capitalsquare.in;
Contact Person: Mr. Tanmoy Banerjee / Ms. Pankita Patel;
SEBI Registration Number: INM000012219;

For and on behalf of the Acquirer
Sd/-
Narayanam Vinita Raj

Date: Wednesday, January 12, 2022
Place: Mumbai

APM FINVEST LIMITED

(Registered Office: - SP-147, RIICO Industrial Area Bhiwadi Rajasthan-301019)

Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

This Advertisement is being issued by D & A Financial Services (P) Limited ("Manager to the Offer"), for and on behalf of the Acquirer(s) M/s Hindon Mercantile Limited and Mr. Kapil Garg, pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, in respect of the open offer to acquire shares of APM Finvest Limited ("**APM**"/ "**Target Company**"). The Detailed Public Statement ("**DPS**") with respect to the aforementioned offer was published on Friday, 03rd December, 2021, in Financial Express (English-All Editions), Jansatta (Hindi-All Editions), Lakshadweep (Marathi) Mumbai edition and Pratahkal (Hindi), Jaipur edition.

1. Offer Price is Rupees 47.50 (Rupees Forty Seven and paisa Fifty Only) per equity share.
2. Committee of Independent Directors (Hereinafter referred to as "**IDCs**") of the Target Company recommends that the open offer price of Rupees 47.50 per fully paid up equity shares is fair and reasonable based on the following reasons:
   a. Offer Price is higher than the price as arrived by taking into account valuation parameters and such other parameters as are customary for valuation of shares of such companies, which comes to Rupees 35.73 per share.

   The IDC's recommendation was published on 12th January, 2022 (Wednesday) in the same newspapers where Detailed Public Statement was published.
3. This Offer is not a Competing Offer.
4. The Letter of Offer dated 04th January, 2022 has been dispatched to the shareholders on or before Friday, 7th January, 2022.
5. A Copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (**www.sebi.gov.in**) during the offer period and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the form of acceptance, the application can be made on plain paper along with the following details:

   Name(s) & Address(es) of Joint Holder(s) (if any), Number of Shares held, Number of Shares tendered, Distinctive Numbers, Folio Number, Original share Certificate(s) and duly signed share transfer form(s).
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on 9th December, 2021. All the observations made by SEBI vide letter no. SEBI/HO/CFD/DCR-1/P/OW/2021/39749/1 dated 29th December, 2021 has been incorporated in the Letter of Offer.
7. There have been no material changes in relation to the Open Offer since the date of the PA, save as otherwise disclosed in the DPS, Corrigendum to DPS and the Letter of Offer.
8. Details regarding the status of Statutory & Other Approvals: Approval of Reserve Bank of India ("RBI") is required in terms of RBI master direction DNBR.PD.007/03.10.119/2016-17 dated September 01, 2016 for transfer of management and control of target company being NBFC Company. Acquirer through the Target Company have submitted an application before RBI, at Jaipur vide its application dated 2nd December, 2021 and the approval of RBI is awaited till date.
9. **Schedule of Activities:**

S. No	Activity	(Original Schedule) Days & Dates	(Revised Schedule) Days & Dates
1.	**Date of Public Announcement**	**Saturday, November 27, 2021**	**Saturday, November 27, 2021**
2.	Date of Publication of Detailed Public Statement	Friday, December 03, 2021	Friday, December 03, 2021
3.	Filing of the Draft letter of Offer to SEBI	Friday, December 10, 2021	Friday, December 10, 2021
4.	Last Date for a Competitive Offer(s)	Friday, December 24, 2021	Friday, December 24, 2021
5.	**Identified Date***	**Tuesday, January 04, 2022**	**Friday, December 31, 2021**
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, January 11, 2022	Friday, January 07, 2022
7.	**Last Date for revising the Offer Price / number of shares.**	**Thursday, 13 January, 2022**	**Tuesday, January 11, 2022**
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Friday, January 14, 2022	Wednesday, January 12, 2022
9.	**Date of Publication of Offer Opening Public Announcement**	**Monday, January 17, 2022**	**Thursday, January 13, 2022**
10.	**Date of Commencement of Tendering Period (Offer Opening date)**	**Tuesday, January 18, 2022**	**Friday, January 14, 2022**
11.	**Date of Expiry of Tendering Period (Offer Closing date)**	**Tuesday, February 01, 2022**	**Friday, January 28, 2022**
12.	Last Date of communicating rejection / acceptance and payment of consideration for applications accepted / return of unaccepted share certificates / credit of unaccepted equity shares to demat account.	Tuesday, February 15, 2022	Friday, February 11, 2022

**The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

The Acquirers accept full responsibility for the information contained in this Pre Offer Advertisement and also shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations, 2011 and subsequent amendments thereto.

This Pre Issue Advertisement will also be available on SEBI's **website at www.sebi.gov.in.**

Issued by Manager to the Offer on behalf of the Acquirers

D&A

D & A FINANCIAL SERVICES (P) LIMITED
13, Community Centre, East of Kailash, New Delhi - 110065.
Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491
E- mail : investors@dnafinserv.com
Contact Person: **Mr. Priyaranjan**

Date : 12.01.2022
Place: New Delhi

Protest-hit Foxconn factory in TN resumes operations

SAJAN C KUMAR
Chennai, January 12

AFTER NEARLY A month, workers have finally returned to Apple contract manufacturer Foxconn's protest-hit Chennai factory, paving the way for resumption of operations, in a small way.

The plant was closed on December 18 last year after protests erupted over the unhygienic living conditions of workers at the dormitories following an incident of food poisoning that affected over 200 employees.

Sources in the Tamil Nadu government told *FE* that workers, though in small numbers, have resumed work on Wednesday. Around 100 workers have come for work and it will take some more time to get the full attendance of the entire workforce, numbering around 15,000, sources at the factory said. Foxconn has been making iPhone 12 and testing the production of iPhone 13 at the facility.

Tamil Nadu industry minister Thangam Thennarasu said the issue was resolved amicably and expressed happiness over the resumption of operations of the Foxconn plant at Sriperumbudur, near Chennai. He hoped that the factory would continue to function without any issues.

Thennarasu said that chief minister MK Stalin had intervened in the matter and urged Foxconn and all relevant government departments to ensure that the workers were provided with adequate facilities, following which Foxconn assured to take care of the matter.

"This shows the CM's commitment towards the industry development and the welfare of women. Since CM is involved in this issue directly, the factory is able to restart its production so early. I believe the factory will operate and handle everything kindly in future," he said.

In a statement issued recently, Foxconn said they had implemented a range of corrective actions to ensure that concerns over hygiene issues are not raised again.

iPhone maker Apple recently said the workers at Foxconn's plant at Sriperumbudur will return to work gradually. It said the operations are to be resumed in a step-by-step manner at the factory as hostels and dormitories get ready and certified as per local requirements by the government and Apple's audits.

Apple had said for the past several weeks, teams from the company along with independent auditors, have been working with Foxconn to ensure a comprehensive set of corrective actions are implemented in off-site accommodations and dining rooms at Sriperumbudur.

Following the food poisoning incident, the TN government intervened and instructed the labour department to ensure living standards. Apple had put the Sriperumbudur factory of Foxconn on probation while an assessment revealed the substandard living conditions. It said it will ensure strict standards are met before the unit reopens.

SC warns Supertech directors of jail for not refunding money to homebuyers

FE BUREAU
New Delhi, January 12

SLAMMING REAL ESTATE developer Supertech for not refunding money to its homebuyers for the flats which were ordered to be demolished last year in August, the Supreme Court on Wednesday warned its directors of a jail term for "playing truant" with the court.

The apex court also asked Noida Authority to finalise the name of the agency that would be given the task to demolish its 40-storey twin towers — T 16 (Apex) and T 17 (Ceyane) — in the Emerald Court housing project on the Noida Expressway. The three-month deadline to demolish the 40-storeyed twin towers, which flouted building laws and diluted safety standards, and other guidelines that affected the quality of life of flat buyers, is long over.

"We will send your directors to jail now. They are playing truant with the Supreme Court," a bench led by Justice D Y Chandrachud told the builder's lawyers. "Interest cannot be charged on Return of Investment. You are looking for all sorts of reasons to not comply with the order of the court. Ensure that the payments are made by Monday, else there would be consequences," it said while directing Supertech not to deduct any money that is to be refunded to homebuyers.

The apex court was hearing a contempt plea by home buyers who alleged non-compliance of its August judgment that directed demolition of the twin towers. Homebuyers informed the court that the builder had asked them to collect their money which will be paid in instalments and after certain deductions.

Earlier, SC had dismissed Supertech's seeking partial demolition of 224 flats of 1 of its twin towers

Earlier, the SC had dismissed Supertech's seeking partial demolition of 224 flats of one tower to save crores of resources from going to waste. The SC had on August 31 accepted the Allahabad High Court's finding that the sanction given to the two towers by the Noida Authority in 2009 was illegal.

Refyne raises $82 million from Tiger Global, others

REFYNE, AN EARNED wage access (EWA) solution provider, on Wednesday said it has raised $82 million (about ₹606.6 crore) in funding led by Tiger Global.

The Series B round also saw significant contribution from existing international investors — QED Investors, partners of DST Global, Jigsaw VC, XYZ Capital, and RTP Global — and new investor Digital Horizon, a statement said.

The funds will be used for product development, expansion of the team, and to ramp up various business functions, it added. Within just 10 months of being operational, Refyne has raised a total of $106 million, it said.

The company had raised $16 million in series A funding in June last year from QED Investors, Jigsaw VC, XYZ Capital, partners of DST Global and RTP Global. It had raised $ 4.1 million in a seed round in December 2020.

"Refyne's current valuation has grown 6.5x its Series A valuation," Refyne CEO and co-founder Chitresh Sharma said but did not disclose further details. **—PTI**

FPL Tech bags $75-m funding

FPL TECHNOLOGIES, A fintech start-up based in Pune, has raised $75 million as part of its Series C funding round, led by existing investor QED Investors along with Janchor Partners, Sequoia Capital India, Matrix Partners and Hummingbird Ventures. The fresh equity was raised at a post-money valuation of $750 million.

FPL Technologies, founded by Anurag Sinha, Rupesh Kumar and Vibhav Hathi, plans to accelerate expansion and scale up its product teams to grow the issuance of OneCard.

With the current funding, the startup has raised approximately $125 million till now. The fresh funding comes 10 months after the company's Series B funding of $35 million. "The growing customer inclination towards digital and contactless payments in our country has presented a promising opportunity to introduce mobile-first credit consumption products," said Anurag Sinha, co-founder & CEO, FPL Technologies.

—FE BUREAU/PUNE

Power regulator asks Delhi govt not to procure power from NTPC's old plants

ANUPAM CHATTERJEE
New Delhi, January 12

DELHI ELECTRICITY REGULATORY (DERC) has asked the Delhi government to deallocate Delhi's share of 206 megawatt (MW) power from NTPC's gas-based generating stations, given that power from these units are very expensive. Deallocation would mean stopping procurement of power from the units.

The gas-based stations in question are Anta, Dadri and the Auraiya power plants. These plants have either completed or are nearing the end of their 25 years of operations.

According to the letter dated December 17, reviewed by *FE*, the DERC has also stated that Delhi should continue procuring 98 MW power from NTPC's Unchahar, Kahalgaon and Farakka power plants owing to their lower supply costs. These units have completed 25 years of operations as well.

In July 2021, BSES — the Reliance Infrastructure-led power distributing company (discom) in the national capital — wanted to relinquish the electricity supply contract from NTPC's Dadri-I coal-based power plant as it had completed 25 years of operations.

The Union power ministry had clarified that discoms have the freedom to choose the specific plants, crossing 25 years, from which they want to stop sourcing power.

NTPC has moved the Supreme Court regarding the surrender of power from the Dadri-I coal-based power plant.

NTPC had claimed that BSES cannot object to procuring power under composite agreements from the Dadri-I plant citing old age while continuing to avail electricity from Singrauli and Rihand plants, which had completed 25 years even before Dadri-I.

Under contractual requirements, discoms have to continue paying the fixed cost to thermal power plants to recover the projects' capital expenditure and cover debt obligations even when they don't procure electricity.

COLGATE-PALMOLIVE (INDIA) LIMITED
Regd. Off: Colgate Research Centre, Main Street, Hiranandani Gardens, Powai, Mumbai 400 076.
CIN: L24200MH1937PLC002700
Tel: +91 22 6709 5050; **Fax:** +91 22 2570 5088
Email Id: investors_grievance@colpal.com
Website: www.colgatepalmolive.co.in

NOTICE

NOTICE is hereby given that pursuant to Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, a Meeting of the Board of Directors of the Company is scheduled to be held on Thursday, January 27, 2022, inter-alia, to consider, approve and take on record the Unaudited Financial Results of the Company for the quarter ended December 31, 2021

The Notice of the Board Meeting can also be accessed on the Company's website at www.colgatepalmolive.co.in and may also be accessed on the Stock Exchange websites at www.bseindia.com and www.nseindia.com

For **Colgate-Palmolive (India) Limited**
K. Randhir Singh
Company Secretary & Compliance Officer

Place: Mumbai
Date : January 12, 2022

SALE NOTICE
LANCO VIDARBHA THERMAL POWER LIMITED (IN LIQUIDATION)
CIN: U40100TG2005PLC045445
Registered Office: Plot No. 4, Software Units Layout, Hitec City, Madhapur, Hyderabad - 500081, Telangana

2nd E-AUCTION SALE NOTICE
UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

Notice is hereby given to the public in general under Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder that the assets of M/s Lanco Vidarbha Thermal Power Limited (in Liquidation) (**"Corporate Debtor"**) is being proposed to be sold collectively / on parcel basis under Regulation 32 (a) to (d) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, on **"AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS"** through e-auction platform. The said proposition for disposition is without any kind of warranties and indemnities.

The bidding of the assets stated in the below table shall take place through online e-auction service provider, M/s National E-Governance Services Limited (NeSL) via website https://nbid.nesl.co.in/app/login.

Submission of Requisite Forms, Affidavits, Declaration etc. by the Prospective Bidder	From 13.01.2022 to 28.01.2022
Site visit / Inspection Date	From 08.02.2022 to 14.02.2022
Last Date for Submission of EMD	21.02.2022 by 05.00 P.M.
Date and Time of Auction	On 24.02.2022 tentatively from 03:00 P.M. to 05:00 P.M.

Sl. No.	Following group / lot of assets available for sale in e-auction:	Reserve Price (in INR)	EMD (in INR)
1.	**Lot 1:** Furniture & Fixtures available at Plant Site in Wardha District (Maharashtra)	1,45,500/- Plus 18% GST	14,550/-
2.	**Lot 2:** Furniture & Fixtures available at Corporate Office in Gurugram	1,900/- Plus 18% GST	200/-
3.	**Lot 3:** Plant & Machinery including Civil Works/ Structures (excluding materials lying in the Custom Bonded warehouse and certain other items)	168,53,10,000/- Plus 18% GST	16,85,31,000/-
4.	**Lot 4:** Fire and Foam Tender	22,00,000/- Plus 18% GST	2,20,000/-
5.	**Lot 5:** GRP Pipes 1100 mm Diameter	62,70,000/- Plus 18% GST	6,27,000/-
6.	**Lot 6:** Unit Auxiliary Transformer (16MVA 11 / 3.45KV)	1,52,90,000/- Plus 18% GST	15,29,000/-
7.	**Lot 7:** 765 KV Switchyard Material	4,42,20,000/- Plus 18% GST	44,22,000/-
8.	**Lot 8:** Ash Handling plant -Pipes for HCSD system (9 inch Seamless)	4,08,10,000/- Plus 18% GST	40,81,000/-

Interested applicant may refer to complete 2nd E-Auction Process Information Document containing details with respect to e-auction Bid Application Form, Declaration and Undertakings, Other Forms, Terms and Conditions with respect to the sale of assets and its online auction sale available on the e-auction platform https://nbid.nesl.co.in/app/login and also on the website of the Corporate Debtor at http://www.lancovidarbha.com. The Liquidator has the right to accept or reject or cancel any bid or extend or modify any terms of the E-Auction at any time without assigning any reason. For any query regarding e-auction bidding, Contact: **Mr. Neel Doshi** at +91-9404000667 or **Mr. P Sankar** at +91-9980300883 E-mail: neeld@nesl.co.in and for asset / sale related issues please contact **Mr. Vijay Kumar Garg**, Liquidator at +91-9611938833 or e-mail at liquidation_lvtpl@sumedhamanagement.com or contact **Mr. Ratan Gopal Mishra** at Mob: +91 9873398231.

Sd/-
Vijay Kumar Garg, Liquidator
In the matter of Lanco Vidarbha Thermal Power Limited
Reg. No. IBBI/IPA-002/IP-N00359/2017-18/11060

Res. Address: Flat No. 1402, Tower A, GPL Eden Heights, Sector 70, Darbaripur Road, Gurugram - 122101, Haryana.
Reg. Email Id: gargvijay1704@gmail.com
Mobile No. +91 9611938833

Project Specific Address for Correspondence: C/o Sumedha Management Solutions Pvt. Ltd. B-1/12, 2nd Floor, Safdarjung Enclave, New Delhi- 110029.
Contact Number: 011-4165 4481/85
Email Id (Process specific): liquidation_lvtpl@sumedhamanagement.com

Date: 13.01.2022 **Place: New Delhi**

a.k.

A. K. CAPITAL SERVICES LIMITED
BUILDING BONDS

Regd. Office: 603, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098
CIN: L74899MH1993PLC274881 | **Website:** www.akgroup.co.in
Tel: + 91-22-67546500 | **E-mail:** compliance@akgroup.co.in

NOTICE OF SHIFTING OF REGISTERED OFFICE

Notice is hereby given to all the stakeholders that the Registered Office of A.K. Capital Services Limited ("the Company") and its subsidiaries have been shifted, the detail of change in Registered Office is furnished herein below:

SN	Name of the Company/ Subsidiary	Old Registered Office Address	New Registered Office address
1	A. K. Capital Services Limited	30-38, Free Press House, 3rd Floor, Free Press Journal Marg, 215 Nariman Point, Mumbai - 400021	603, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098
2	A. K. Wealth Management Private Limited	30-39, Free Press House, 3rd Floor, Free Press Journal Marg, 215 Nariman Point, Mumbai - 400021	603, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098
3	A. K. Capital Corporation Private Limited	30-39, Free Press House, 3rd Floor, Free Press Journal Marg, 215 Nariman Point, Mumbai - 400021	603, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098
4	A. K. Stockmart Private Limited	30-39, Free Press House, 3rd Floor, Free Press Journal Marg, 215 Nariman Point, Mumbai - 400021	601-602, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098
5	A. K. Capital Finance Limited	30-39, Free Press House, 3rd Floor, Free Press Journal Marg, 215 Nariman Point, Mumbai - 400021	601-602, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098
6	Family Home Finance Private Limited	30-39, Free Press House, 3rd Floor, Free Press Journal Marg, 215 Nariman Point, Mumbai - 400021	601-602, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098

This is for information and records.

For A. K. Capital Services Limited
Sd/-
A. K. Mittal
Managing Director
(DIN: 00698377)

Date:January 13, 2022
Place: Mumbai

GOVERNMENT OF TAMIL NADU
PROJECT DEVELOPMENT GRANT FUND (PDGF)
INVITATION FOR PROPOSALS (IFP)
CONSULTING SERVICES

Ref: DIPR/PDGF/CRRT/Jan/2022

1. **Project Development Grant Fund (PDGF)** intends to appoint a consultancy firm for providing the following consultancy services for Chennai Rivers Restoration Trust (CRRT). In this regard, PDGF invites proposals for Consulting Services as detailed in the table given below:

Description of Services	EMD	Pre-bid meeting	Bid Submission last date	Bid Opening
Appointment of Consultant for "Preparation of Redevelopment Plan for Tholkappia Poonga (58 acres) for CRRT" from PDGF managed by Tamil Nadu Urban Infrastructure Financial Services Limited (TNUIFSL)	**Rs. 50,000/-**	25-01-2022 @ 11.00 hrs.	14-02-2022 up to 11.00 hrs.	14-02-2022 at 11.30 hrs.

2. The above assignment is open to all eligible consulting firms. Request for Proposals (RFP) may be downloaded and used free of cost from the websites viz. **www.tenders.tn.gov.in** and **www.tnuifsl.com** and **www.chennairivers.gov.in**
3. Pre-qualification, Technical and Financial proposals under the 'three cover system' must be delivered in the office of TNUIFSL, 19, T.P. Scheme Road, Raja Annamalaipuram, Chennai – 600 028 on or before date mentioned in above table and Pre-qualification cover -1 alone will be opened on the same day, in the presence of the consultancy firms who wish to attend. If the office happens to be closed on the date of receipt of the proposals as specified, the proposals will be received and opened on the next working day at the same time and venue.
4. A pre-proposal conference will be held in the office of TNUIFSL, to clarify queries if any as stated in the RFP.
5. Any Changes / Clarifications, Minutes of Pre-bid meeting and Addendum & Corrigendum issued will be uploaded only in the above websites. Other details are available in the RFP.

Chairman & Managing Director
TNUIFSL
Fund Manager of PDGF

DIPR/246/TENDER/2022

"சோதனை கடந்து சுதந்திரம் அடைந்தோம். சாதனை புரிந்து சரித்திரம் படைப்போம்"

प्रपत्र ए
सार्वजनिक उद्घोषणा
[भारत दिवाला तथा दिवालिया मंडल (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियमन 14 के अंतर्गत]
हैंकूक टायर्स इंडिया एलएलपी के स्टेकधारकों के ध्यानार्थ

1.	कॉर्पोरेट ऋणधारक का नाम	**हैंकूक टायर्स इंडिया एलएलपी**
2.	कॉर्पोरेट ऋणधारक के निगमन की तिथि	20.04.2017
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	कम्पनी रजिस्ट्रार, दिल्ली
4.	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का सीमित दायित्व पहचान संख्या	AAJ-2143
5.	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	प्लॉट नं. 24, ख. नं. 20/19, भूतल, नवीन विहार एक्स्टेंशन, ग्राम बेगमपुर, उत्तर दिल्ली-110086
6.	कॉर्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	29.12.2021 (सूचना 11.01.2022 को प्राप्त हुई)
7.	परिसमापक का नाम, पता, ई-मेल पता, टेलीफोन नम्बर तथा पंजीकरण संख्या	श्री सपन मोहन गर्ग प्रस्तावकर्मी पंजी. सं. IBBI/IPA-002/IP-N00315/2017-2018/10903 पताः सी-585, बेसमेन्ट, #जेड-94 डिफेंस कॉलोनी, नई दिल्ली, राष्ट्रीय राजधानी, क्षेत्र दिल्ली-110024 ईमेलः sapan10@yahoo.com; liquidator.hankook@gmail.com सम्पर्क नं. 9810502994
8.	दावे जमा करने की अंतिम तिथि	10.2.2022 (सूचना प्राप्ति की तिथि अर्थात् 11.01.2022 से तीस दिन

एतद्द्वारा सूचित किया जाता है **हैंकूक टायर्स इंडिया एलएलपी** ने 29.12.2021 को स्वैच्छिक परिसमापन शुरू किया है।
एतद्द्वारा **हैंकूक टायर्स इंडिया एलएलपी** के स्टेकधारकों को निर्देश दिया जाता है कि आइटम नं. 7 में वर्णित पते पर परिसमापक के पास 10.12.2022 सूचना की प्राप्ति तिथि अर्थात् 11.1.2022 से तीस दिन को या उससे पूर्व अपने दावे का प्रमाण जमा करें।
फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडीटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।
दावे का गलत या भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

हस्ता/-
सपन मोहन गर्ग
तिथिः 12.01.2022 **परिसमापक, हैंकूक टायर्स इंडिया एलएलपी**
स्थानः दिल्ली **पंजी. सं. IBBI/IPA-002/IP-N00315/2017-2018/10903**
पताः सी-585, बेसमेन्ट, #जेड-94 डिफेंस कॉलोनी, नई दिल्ली, राष्ट्रीय राजधानी, क्षेत्र दिल्ली-110024, ईमेलः sapan10@yahoo.com; liquidator.hankook@gmail.com

---

बिक्री सूचना
लैंको विदर्भ थर्मल पावर लिमिटेड (परिसमापन में)
CIN: U40100TG2005PLC045445
पंजीकृत कार्यालयः प्लॉट नंबर 4, सॉफ्टवेयर यूनिट लेआउट, हाईटेक सिटी, माधापुर, हैदराबाद- 500081, तेलंगाना

इंसॉल्वेंसी एंड बंक्रप्सी कोड, 2016 के अंतर्गत
दूसरी ई-नीलामी बिक्री सूचना

इंसॉल्वेंसी एंड बैंक्रप्सी कोड, 2016 और उसके अधीन बनाए गए विनियमों अंतर्गत एतद्द्वारा सूचना दी जाती है कि मेसर्स लैंको विदर्भ थर्मल पावर लिमिटेड (परिसमापन में) (**"कॉर्पोरेट ऋणी"**) की संपत्तियों को इंसॉल्वेंसी एंड बैंक्रप्सी बोर्ड ऑफ इंडिया (परिसमापन प्रक्रिया) विनियम, 2016 के विनियम 32(ए) से (डी) के अंतर्गत ई-नीलामी मंच के माध्यम से **"जैसी है जहां है", "जैसी है जो कुछ है" "वहां जो कुछ मौजूद है" और "बिना रिकोर्स आधार"** पर एकत्रित/विभाजन के आधार पर बिक्री प्रस्तावित की जा रही है। बिक्री के लिए उक्त प्रस्ताव किसी भी प्रकार की वारंटियों और क्षतिपूर्ति के बिना है।
नीचे दी गई तालिका में वर्णित संपत्ति का बोलीकरण ऑनलाइन ई-नीलामी सेवा प्रदाता, मेसर्स नेशनल ई-गवर्नेंस सर्विसेज लिमिटेड (एनईएसएल) के माध्यम से वेबसाइट https://nbid.nesl.co.in/app/login के माध्यम से होगा।

संभावित बोलीदाता द्वारा आवश्यक प्रपत्र, शपथ पत्र, घोषणा आदि प्रस्तुत करना	13.01.2022 से 28.01.2022 तक
स्थल के दौरे/निरीक्षण की तिथि	08.02.2022 से 14.02.2022 तक
ईएमडी जमा करने की अंतिम तिथि	21.02.2022 को अपराह्न 05.00 बजे तक
नीलामी की तिथि और समय	24.02.2022 संभावित, दोपहर 03:00 बजे से शाम 05:00 बजे तक

क्र. सं	ई-नीलामी में बिक्री के लिए उपलब्ध परिसंपत्तियों के निम्नलिखित समूह/लॉट	आरक्षित मूल्य (रु. में)	ईएमडी (रु. में)
1.	लॉट 1: वर्धा जिले (महाराष्ट्र) में संयंत्र स्थल पर उपलब्ध फर्नीचर और फिक्स्चर	1,45,500/- + 18% जीएसटी	14,550/-
2.	लॉट 2: गुरुग्राम में कॉर्पोरेट कार्यालय में उपलब्ध फर्नीचर और फिक्स्चर	1,900/- +18% जीएसटी	200/-
3.	लॉट 3: सिविल वर्क्स/स्ट्रक्चर्स सहित प्लांट और मशीनरी (कस्टम बॉन्डेड वेयरहाउस और कुछ अन्य मदों में पड़ी सामग्री को छोड़कर)	168,53,10,000/- +18% जीएसटी	16,85,31,000/-
4.	लॉट 4: फायर और फोम टैंडर	22,00,000/- +18% जीएसटी	2,20,000/-
5.	लॉट 5: जीआरपी पाईप 1100 एमएम डायामीटर	62,70,000/- +18% जीएसटी	6,27,000/-
6.	लॉट 6: यूनिट ऑग्जीलियरी ट्रांसफार्मर (16 एमवीए 11/3.45 केवी)	1,52,90,000/- +18% जीएसटी	15,29,000/-
7.	लॉट 7: 765 केवी स्विचयार्ड सामग्री	4,42,20,000/- +18% जीएसटी	44,22,000/-
8.	लॉट 8: एश हैंडलिंग प्लांट- एचसीएसडी सिस्टम के लिए पाईप्स (9 इंच सीमलैस)	4,08,10,000/- +18% जीएसटी	40,81,000/-

इच्छुक आवेदक ई-नीलामी बोली आवेदन पत्र, घोषणा और वचन फॉर्म, अन्य फॉर्म, ऑनलाइन नीलामी बिक्री के सामान्य नियम और शर्तों से युक्त पूर्ण दूसरी ई-नीलामी प्रक्रिया जानकारी दस्तावेज को देख सकते हैं, जो ई-नीलामी मंच https://nbid.nesl.co.in/app/login पर और कारपोरेट ऋणी की वेबसाइट http://www.lancovidarbha.com पर भी उपलब्ध है। परिसमापक को किसी भी कारण को बताए बिना किसी भी समय ई-नीलामी की किसी भी शर्त को स्वीकार करने या अस्वीकार करने या रद्द करने या बढ़ाने या संशोधित करने का पूर्ण अधिकार है। ई-नीलामी बोली के बारे में किसी भी पूछताछ के लिए, संपर्क करें: **श्री नील दोषी** +91-9404000667 **या श्री पी शंकर** +91-9980300883, ई-मेलः neeld@nesl.co.in या परिसंपत्ति/बिक्री से संबंधित पूछताछ के लिए कृपया **श्री विजय कुमार गर्ग**, परिसमापक से +91-9611938833 पर संपर्क करें या liquidation_lvtpl@sumedhamanagement.com पर ई-मेल करें या मोबः +91 9873398231 पर **श्री रतन गोपाल मिश्रा** से संपर्क करें।

ह./-
श्री विजय कुमार गर्ग, परिसमापक
लैंको विदर्भ थर्मल पावर लिमिटेड के विषय में
Reg. No. IBBI/IPA-002/IP-N00359/2017-18/11060

आवासीय पताः फ्लैट नंबर 1402, टॉवर ए, जीपीएल ईडन हाइट्स, सेक्टर 70, दरबारीपुर रोड, गुरुग्राम- 122101, हरियाणा। **पंजी. ईमेल आईडीः** gargvijay1704@gmail.com मोबाईल नंबर +91 9611938833	**पत्राचार के लिए परियोजना विशिष्ट पताः** मार्फत सुमेधा मैनेजमेंट सॉल्यूशंस प्राईवेट लिमिटेड बी-1/12, दूसरी मंजिल, सफदरजंग एन्क्लेव, नई दिल्ली- 110029 संपर्क नंबरः 011-4165 4481/85, **ईमेल आईडी (प्रक्रिया विशिष्ट): liquidation_lvtpl@sumedhamanagement.com**

दिनांकः 13.01.2022 **स्थानः नई दिल्ली**

एडलवेइस एसेट रीकंस्ट्रक्शन कम्पनी लिमिटेड
सीआईएन : U67100MH2007PLC174759
एडलवेइस हाउस, ऑफ सीएसटी रोड, कलीना, मुम्बई 400098.
Edelweiss Ideas create, values protect

परिशिष्ट-II-ए [नियम 6(2) का प्रावधान देखें]
इन्टेंजिबल प्रतिभूत आस्तियों की बिक्री के लिये नीलामी सूचना

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 ("नियमावली") के नियम 6(2) के प्रावधानों के साथ पठित वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 ("सरफैसी अधिनियम") के अंतर्गत इन्टेंजिबल प्रतिभूत परिसम्पत्तियों के बिक्री के लिये ई-नीलामी बिक्री सूचना।
ईएआरसी के प्राधिकृत अधिकारी ने सरफैसी अधिनियम के अंतर्गत नियमावली के नियम 3 के साथ पठित धारा 13(2) के अधीन मांग सूचना तिथि 20 अक्टूबर 2020 जारी कर ऋणधारकों/मार्टगैजरों/गारंटरों को 60 दिनों के भीतर आगे के ब्याज एवं उस पर लागतों के साथ 30 सितंबर 2020 को रु. 857,62,64,033/- (रुपए आठ सौ सत्तावन करोड़ बासठ लाख चैंसठ हजार तैंतिस मात्र) की बकाया राशि के भुगतान का निर्देश दिया था।
एतद्द्वारा आम जनता तथा विशेष रूप में ऋणधारकों एवं गारंटर(रों) को सूचित किया जाता है कि प्रतिभूत क्रेडीटर के पास हाइपोथेकेटेड/बंधक/प्रभारित नीचे वर्णित इन्टेंजिबल प्रतिभूत परिसम्पत्ति जिसका ईएआरसी ट्रस्ट एससी 120, एससी 128, एससी 129, एससी 122, एससी 134, एससी 176, एससी 230 एवं एससी 237 ("ईएआरसी") के ट्रस्टी की हैसियत में कार्यरत एडलवेइस एसेट रीकंस्ट्रक्शन कंपनी लिमिटेड अर्थात् प्रतिभूति क्रेडीटर के प्राधिकृत अधिकारी द्वारा रचनात्मक कब्जा किया गया है, की ऋणधारकों अर्थात् अर्शिया रेल इन्फ्रास्टक्चर लिमिटेड तथा उसके गारंटरों अर्थात् 1) अर्शिया लिमिटेड, 2) श्री अजय मित्तल एवं 3) सुश्री अर्चना मित्तल से प्रतिभूत क्रेडीटर अर्थात् ईएआरसी के बकाये आगे के ब्याज तथा अन्य लागत/खर्चे के साथ 30 सितम्बर, 2020 को रु. 857,62,64,033/- (रुपए आठ सौ सत्तावन करोड़ बासठ लाख चैंसठ हजार तैंतिस मात्र) की वसूली के लिए दिनांक 31 जनवरी, 2022 को सार्वजनिक ई-नीलामी के माध्यम से "जैसा है जहां है", "जो भी है जैसा है" तथा " जो कुछ भी वहां है" आधार पर बिक्री की जाएगी।
ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिये उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।
ई-नीलामी का विवरण इस प्रकार हैः

क्र. सं.	आरक्षित मूल्य (रु. करोड़ में)	धरोहर राशि भुगतान (ईएमडी) (रु. करोड़ में)	अभिरुचि की अभिव्यक्ति जमा करने की अन्तिम तिथि	ई-नीलामी की तिथि
1	12	1.2	25.01.2022	31.01.2022, 2 बजे अप.

*उपर्युक्त मूल्य में जीएसटी तथा टीसीएस जो क्रेता के खाते में है, सहित लागू होने वाले कर शामिल नहीं है।

इन्टेंजिबल प्रतिभूत परिसम्पत्तियाँ जो ई-नीलामी पर रखीं गई है, का विवरण
श्रेणी I पैन-इंडिया रेल लाइसेंस (रेल लाइसेंस), रियायत अनुबंध तिथि 9 मई, 2008 के अंतर्गत, रियायत अनुबंध तिथि 9 मई, 2008 को प्रभावी करने के लिए तथा उसके संदर्भ में उससे उत्पन्न रेलवे प्रशासन के साथ ऋणधारक द्वारा निष्पादित परियोजना दस्तावेजों में तथा उसके अंतर्गत ऋणधारक का सभी टाइटल, अधिकार, लाभ, दावे, मांग तथा हित।
बिक्री के विस्तृत नियम एवं शर्तों के लिये कृपया ईएआरसी की वेबसाइट अर्थात् **https://www.edelweissarc.in/PropertySale.aspx** में दी गई लिंक देखें।
अधिक जानकारी के लिए आप सम्पर्क नं. +91 9029109681 से एवं/अथवा **ketur.shah@edelweissarc.in /vineet.aggarwal@edelweissarc.in** के माध्यम से सम्पर्क करें।

तिथि : 13.01.2022 ह./- **प्राधिकृत अधिकारी**
स्थान : मुम्बई **एडलवेइस एसेट रीकस्ट्रक्शन कम्पनी लिमिटेड**

POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF
PUNIT COMMERCIALS LIMITED
Corporate Identification Number: L51900MH1984PLC034880;
Registered Office: AW 2022, 'A' Tower, 2nd Floor, Bharat Diamond Bourse, Bandra Kurla Complex, Bandra (East), Mumbai - 400051, Maharashtra, India; **Contact Number:** +91-22-4210-6999;
Website: www.punitcommercials.com; **E-mail ID:** sakshime@punitcommercials.com;

Open Offer for acquisition of up to 62,400 (Sixty-Two Thousand Four Hundred) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each ('Equity Shares') representing 26.00% (Twenty-Six Percent) of the voting share capital of Punit Commercials Limited ('PUNITCO' or the 'Target Company'), at an offer price of ₹65.00/- (Rupees Sixty Five Only) per Equity Share, payable in cash ('Offer Price'), by the Acquirer in accordance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto, ('SEBI (SAST) Regulations') ('Offer').

This Post-Offer Public Announcement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer, on behalf of the Acquirer, in connection with the Offer made by the Narayanam Vinita Raj (**'Acquirer'**) to the Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations (**'PoPA'**). This PoPA should be read in continuation of, and in conjunction with the: (a) Public Announcement dated Monday, November 01, 2021 ('PA'), (b) Detailed Public Statement dated Monday, November 08, 2021, published on Tuesday, November 09, 2021 in the newspapers, namely being, Financial Express (English daily) (All Editions), Mumbai Lakshadeep (Marathi daily) (Mumbai Edition), and Jansatta (Hindi Daily) (All Editions) (**'DPS'**); (c) Letter of Offer dated Friday, December 03, 2021, along with form of Acceptance cum Acknowledgement (**'LoF'**); and (d) Dispatch advertisement of LoF dated Saturday, December 11, 2021, published on Monday, December 13, 2021 in the same newspapers in which the DPS was published; (f) Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement dated Tuesday, December 14, 2021, published on Wednesday, December 15, 2021, in the same newspapers in which the DPS was published. This PoPA is being published in the same newspapers in which the DPS was published.

1.	**Name of the Target Company**	Punit Commercials Limited	
2.	**Name of the Acquirers and PACs**	Narayanam Vinita Raj (Acquirer) There are no persons acting in concert with the Acquirers for this Offer.	
3.	**Name of Manager to the Offer**	CapitalSquare Advisors Private Limited	
4.	**Name of Registrar to the Offer**	Venture Capital and Corporate Investments Private Limited	
5.	**Open Offer details**		
5.1	Date of Opening of the Offer	Thursday, December 16 , 2021	
5.2	Date of Closing of the Offer	Wednesday, December 29 , 2021	
6.	**Date of Payment of Consideration**	Monday, January 10, 2022	
7.	**Details of the Acquisition**		
	Particulars	**Proposed in the Offer Document**	**Actuals**
7.1	Offer Price	₹65.00/-	₹65.00/-
7.2	Aggregate number of Equity shares tendered	62,400*	200
7.3	Aggregate number of Equity shares accepted	62,400*	200
7.4	Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹40,56,000.00/-*	₹13,000.00/
7.5	**Shareholding of the Acquirers before SPA/ PA**		
a)	Number of Equity Shares	Nil	Nil
b)	% of fully diluted Equity Share capital	Nil	Nil
7.6	**Equity Shares acquired by way of SPA**		
a)	Number of Equity Shares	1,76,775	1,76,775
b)	% of fully diluted Equity Share capital	73.66%	73.66%
7.7	**Equity Shares acquired by way of Offer**		
a)	Number of Equity Shares	62,400*	200
b)	% of fully diluted Equity Share capital	26.00%*	0.08%
7.8	**Equity Shares acquired after DPS**		
a)	Number of Equity Shares acquired	Nil	Nil
b)	Price of the Equity Shares acquired		
c)	% of Equity Shares acquired		
7.9	**Post-Offer shareholding of the Acquirer**		
a)	Number of Equity Shares	2,39,175*	1,76,975
b)	% of fully diluted Equity Share capital	99.66%*	73.74%
7.10	**Pre-Offer and Post-Offer shareholding of the Public Shareholders**		

	Particulars	Pre-Offer	Post-Offer*	Pre-Offer	Post-Offer
a)	Number of Equity Shares	63,225	825	63,225	63,025
b)	% of fully diluted Equity Share capital	26.34%	0.34%	26.34%	26.26%

**Assuming full acceptance in this Offer.*

8. The Acquirer accepts full responsibility for the information contained in this PoPA and for her obligations specified under SEBI (SAST) Regulations.
9. The SPA transaction is yet to be completed and is under process.
10. A copy of this PoPA will be available on the Securities and Exchange Board of India's website at www.sebi.gov.in, the BSE Limited's website at www.bseindia.com and the registered office of the Target Company.
11. The capitalized terms used in this PoPA shall have the meaning assigned to them in the LoF, unless otherwise specified..

ISSUED BY MANAGER TO THE OFFER

CAPITALSQUARE Teaming together to create value

MANAGER TO THE OFFER
CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India;
Telephone Number: +91-22-66849999/ +91 98742 83532;
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in;
Website: www.capitalsquare.in;
Contact Person: Mr. Tanmoy Banerjee / Ms. Pankita Patel;
SEBI Registration Number: INM000012219;

For and on behalf of the Acquirer
Sd/-
Narayanam Vinita Raj
Date: Wednesday, January 12, 2022
Place: Mumbai

APM FINVEST LIMITED
(Registered Office: - SP-147, RIICO Industrial Area Bhiwadi Rajasthan-301019)

Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

This Advertisement is being issued by D & A Financial Services (P) Limited ("Manager to the Offer"), for and on behalf of the Acquirer(s) M/s Hindon Mercantile Limited and Mr. Kapil Garg, pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, in respect of the open offer to acquire shares of APM Finvest Limited ("**APM**"/ "**Target Company**"). The Detailed Public Statement ("**DPS**") with respect to the aforementioned offer was published on Friday, 03rd December, 2021, in Financial Express (English-All Editions), Jansatta (Hindi-All Editions), Lakshadweep (Marathi) Mumbai edition and Pratahkal (Hindi), Jaipur edition.

1. Offer Price is Rupees 47.50 (Rupees Forty Seven and paisa Fifty Only) per equity share.
2. Committee of Independent Directors (Hereinafter referred to as "**IDCs**") of the Target Company recommends that the open offer price of Rupees 47.50 per fully paid up equity shares is fair and reasonable based on the following reasons:
   a. Offer Price is higher than the price as arrived by taking into account valuation parameters and such other parameters as are customary for valuation of shares of such companies, which comes to Rupees 35.73 per share.

   The IDC's recommendation was published on 12th January, 2022 (Wednesday) in the same newspapers where Detailed Public Statement was published.
3. This Offer is not a Competing Offer.
4. The Letter of Offer dated 04th January, 2022 has been dispatched to the shareholders on or before Friday, 7th January, 2022.
5. A Copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (**www.sebi.gov.in**) during the offer period and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the form of acceptance, the application can be made on plain paper along with the following details:
   Name(s) & Address(es) of Joint Holder(s) (if any), Number of Shares held, Number of Shares tendered, Distinctive Numbers, Folio Number, Original share Certificate(s) and duly signed share transfer form(s).
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on 9th December, 2021. All the observations made by SEBI vide letter no. SEBI/HO/CFD/DCR-1/P/OW/2021/39749/1 dated 29th December, 2021 has been incorporated in the Letter of Offer.
7. There have been no material changes in relation to the Open Offer since the date of the PA, save as otherwise disclosed in the DPS, Corrigendum to DPS and the Letter of Offer.
8. Details regarding the status of Statutory & Other Approvals: Approval of Reserve Bank of India ("RBI") is required in terms of RBI master direction DNBR.PD.007/03.10.119/2016-17 dated September 01, 2016 for transfer of management and control of target company being NBFC Company. Acquirer through the Target Company have submitted an application before RBI, at Jaipur vide its application dated 2nd December, 2021 and the approval of RBI is awaited till date.
9. **Schedule of Activities:**

S. No	Activity	(Original Schedule) Days & Dates	(Revised Schedule) Days & Dates
1.	**Date of Public Announcement**	**Saturday, November 27, 2021**	**Saturday, November 27, 2021**
2.	Date of Publication of Detailed Public Statement	Friday, December 03, 2021	Friday, December 03, 2021
3.	Filing of the Draft letter of Offer to SEBI	Friday, December 10, 2021	Friday, December 10, 2021
4.	Last Date for a Competitive Offer(s)	Friday, December 24, 2021	Friday, December 24, 2021
5.	**Identified Date***	**Tuesday, January 04, 2022**	**Friday, December 31, 2021**
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, January 11, 2022	Friday, January 07, 2022
7.	**Last Date for revising the Offer Price / number of shares.**	**Thursday, 13 January, 2022**	**Tuesday, January 11, 2022**
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Friday, January 14, 2022	Wednesday, January 12, 2022
9.	**Date of Publication of Offer Opening Public Announcement**	**Monday, January 17, 2022**	**Thursday, January 13, 2022**
10.	**Date of Commencement of Tendering Period (Offer Opening date)**	**Tuesday, January 18, 2022**	**Friday, January 14, 2022**
11.	**Date of Expiry of Tendering Period (Offer Closing date)**	**Tuesday, February 01, 2022**	**Friday, January 28, 2022**
12.	Last Date of communicating rejection / acceptance and payment of consideration for applications accepted / return of unaccepted share certificates / credit of unaccepted equity shares to demat account.	Tuesday, February 15, 2022	Friday, February 11, 2022

**The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

The Acquirers accept full responsibility for the information contained in this Pre Offer Advertisement and also shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations, 2011 and subsequent amendments thereto.

This Pre Issue Advertisement will also be available on SEBI's **website at www.sebi.gov.in.**

Issued by Manager to the Offer on behalf of the Acquirers

D & A FINANCIAL SERVICES (P) LIMITED
13, Community Centre, East of Kailash, New Delhi - 110065.
Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491
E- mail : investors@dnafinserv.com
Contact Person: **Mr. Priyaranjan**

Date : 12.01.2022
Place: New Delhi

Piramal Capital & Housing Finance

पीरामल कैपिटल हाउसिंग फाइनांस लिमिटेड
(पूर्व में देवन हाउसिंग फाइनांस कॉर्पोरेशन लिमिटेड विदित)
पंजीकृत कार्यालयः यूनिट नं. 6, छठा तल, पीरामल एमिटी बिल्डिंग, अगस्त्य कॉर्पोरेट पार्क, कमानी जंक्शन, फायर स्टेशन के सामने, एलबीएस मार्ग, कुर्ला (पश्चिम) मुम्बई-400070
अंचल कार्यालयः पीरामल कैपिटल एंड फाइनांस कॉर्पोरेशन लि., भू तल, ए-6, सेक्टर-2, नोएडा-201301

कब्जा सूचना
(प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8(1) तथा परिशिष्ट IV के अनुसार अचल सम्पत्ति के लिये)

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत पीरामल कैपिटल एंड हाउसिंग फाइनांस लिमिटेड (पूर्व में डीएचएफएल विदित) के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतगत प्रदत्त शक्तियों का प्रयोग करते हुए कम्पनी के प्राधिकृत अधिकारी ने यहां नीचे वर्णित ऋणधारक/(कों)/गारन्टर(रों) उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि वापस लौटाने का निर्देश दिया था।
ऋणधारक इस राशि को वापस लौटाने में विफल रहे, अतः एतद्द्वारा ऋणधारक/गारन्टरों तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने उक्त प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।
ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।
विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय उस पर ब्याज के साथ यहां नीचे वर्णित राशि के लिए पीसीएचएफएल (पूर्व में डीएचएफएल वर्णित) के चार्ज के अधीन होगा।

ऋणधारक(कों)/गारन्टर(रों) का पता	प्रतिभूत परिसम्पत्ति (अचल सम्पत्ति का विवरण)	मांग सूचना तिथि एवं राशि	कब्जा की तिथि
(ऋण कोड नं.-00000390), (राज नगर), पैन रीअल्टर्स प्राईवेट लिमिटेड (ऋणधारक), शितुल धीरजलाल पटेल (सह-ऋणधारक)	सम्पत्ति फ्लैट नं. आर-2102 एवं 5, पी-2005, 2102, 5 एवं 6 ओ-2101, 2, 5 एवं 6, एच-1703 एवं 4 जी-1703 एवं 4 तथा एफ-1703 एवं 4, पैन ओएसिस जीएच-01, सेक्टर-70, नोएडा, गौतमबुध नगर, उत्तर प्रदेश-201301 का सभी भाग तथा हिस्सा।	6.5.2021, रु. 39057353/- के लिये (रु. तीन करोड़ नब्बे लाख सत्तावन हजार तीन सौ तिड़ेपन मात्र)	7 जन. 22

तिथिः 13 जनवरी, 2022 **पीरामल कैपिटल एंड हाउसिंग फाइनांस लिमिटेड के लिये**
स्थानः दिल्ली/एनसीआर **प्राधिकृत अधिकारी**

इण्डियन ओवरसीज बैंक
(वेटरनरी कॉलेज शाखा -1475)
वेटरनरी कॉलेज शाखा, मथुरा, उत्तर प्रदेश -281001

(परिशिष्ट IV)
कब्जा सूचना (अचल संपत्ति हेतु) [नियम 8(1)]

जबकि,
अधोहस्ताक्षरकर्ता ने इंडियन ओवरसीज बैंक के प्राधिकृत अधिकारी के रूप में वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगान्तर्गत, एक मांग सूचना दिनांकित 10.05.2021 निर्गत की थी, जिसमें उधारकर्ता/बंधककर्ताओं/गारंटरों श्रीमती आशा शर्मा पत्नी प्रेमपाल शर्मा (पूर्व का पताः 25बी, जमुना विहार कॉलोनी, माता गली, बीएसए इंजीनियरिंग कॉलेज रोड, मथुरा-281001 तथा वर्तमान पताः मकान सं. 141, गोविंदधाम कॉलोनी, श्रीजी बाबा हास्पिटल के पीछे, गनेसरा, मथुरा-281004), कृष्ण प्रसाद पुत्र रामशरण प्रसाद निवासी 9-ए, जमुना विहार, कृष्णा नगर, मथुरा-281004 (गारंटर), शैलेंद्र कुमार पुत्र आनंद स्वरूप निवासी बनिया गली, वार्ड नं. 06, राधाकुण्ड गोवर्धन, मथुरा (गारंटर/बंधककर्ता) को सूचना में वर्णित, 28.04.2021 के अनुसार, कुल राशि रु. 11,94,280.00 (रुपए ग्यारह लाख चौरानबे हजार दो सौ अस्सी मात्र) का वसूली की तिथि तक संविदात्मक दरों पर भावी ब्याज तथा शेषों, प्रभारों इत्यादि के साथ, उक्त सूचना की प्राप्ति की तिथि से 60 दिवसों के अंदर, प्रतिभुगतान करने को कहा गया था।
(1) उधारकर्ता निर्धारित बकाया राशि का प्रतिभुगतान करने में विफल हो चुके हैं, अतएव एतद्द्वारा उधारकर्ता/गारंटरों तथा जनसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने, यहां इसमें निम्न विवरणित सम्पत्ति का, उक्त नियमावली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के अंतर्गत उनको प्रदत्त शक्तियों के प्रयोगान्तर्गत, 11 जनवरी 2022 को, कब्जा ग्रहण कर लिया है।
(2) उधारकर्ता को विशेष रूप में तथा जनसाधारण को एतद्द्वारा सावधान किया जाता है कि संपत्ति का लेन-देन न करें तथा संपत्ति का कोई व किसी भी किस्म का लेन-देन जो है, वो रु. 11,94,280.00 (रुपए ग्यारह लाख चौरानबे हजार दो सौ अस्सी मात्र) और उस पर अनुबंधितानुसार संविदात्मक दरों पर ब्याज तथा शेषों, मांग सूचना निर्गमन के उपरांत किए गए भुगतान, यदि कोई होता है, को घटाकर किए जानेवाले भुगतान की तिथि, हेतु इंडियन ओवरसीज बैंक के प्रभाराधीन होगा। कब्जा लिए जाने की तिथि के अनुसार भुगतानयोग्य देयराशियां रु. 12,72,596/- (रुपए बारह लाख बहत्तर हजार पांच सौ छियानबे मात्र) जो कि भुगतान की तिथि तक संविदात्मक दरों पर भावी ब्याज एवं शेषों, प्रभारों इत्यादि के साथ भुगतानयोग्य है।
(3) उधारकर्ता का ध्यानाकर्षण प्रतिभूत परिसम्पत्तियों के मोचनार्थ उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आमंत्रित किया जाता है।

(अचल संपत्ति का विवरण)
निम्न स्थान पर स्थित वाणिज्यिक संपत्ति के समस्त भाग तथा अंश

प्रतिभूति की प्रकृति	प्रतिभूति का विवरण
**1. श्रीमती आशा शर्मा पत्नी प्रेमपाल शर्मा के स

शीतलहर से बढ़ी ठंड व गलन

अधिकतम व न्यूनतम तापमान 0.5 डिग्री की बढ़त

राजसमंद (प्रातःकाल संवाददाता)। हिमाचल प्रदेश में हो रही बर्फबारी का असर प्रदेश में देखने को मिल रहा है। पश्चिमी विक्षोभ के चलते प्रदेश में शीत लहर ने जीव जीवन को काफी प्रभावित किया है। राजसमंद में मौसम साफ रहने के साथ ही पिछले दो दिनों से चल रही शीत लहर ने ठंड व गलन को बढ़ा दिया है। मंगलवार को भी दिन में हल्की शीत लहर चलने से दिन की खिलखिलाती धुप में भी गलन का एहसास बना रहा। शीत लहर दुपहिया वाहन चालकों के लिए मुसिबत बनी हुई है। जिससे सुबह हो, दिन हो या शाम शीत लहर से बाईक चालाते समय ठंडी हवा से काफी गलन का सामना करना पड़ रहा है। ईधर, सुबह व शाम ढलने के बाद चारों और कोहरा छाने से वाहन चालकों को भी काफी परेशानी का सामना करना पड़ा। वहीं जिले के पहाड़ी क्षेत्र कुंभलगढ़, केलवाड़ा, चारभुजा आदि क्षेत्रों में बसे गांवों में ठंड का तेज असर रहा। हालांकि पिछले दो

दिनों का अधिकतम 20 से 21 डिग्री से. बना हुआ है जबकि शीत लहर से न्यूनतम तापमान में उतार चढ़ाव की स्थिति बनी हुई है। अधिकतम तापमान 0.5 डिग्री बढ़त के साथ 20.5 डिग्री से. दर्ज किया गया। वहीं न्यूनतम तापमान भी 0.5 डिग्री की बढ़त के साथ 2.0 डिग्री से. रहा। तापमान 20 डिग्री एवं न्यूनतम तापमान में 4 डिग्री गिरावट के साथ 1.5 डिग्री से. दर्ज किया गया। मौसम विभाग के वैज्ञानिकों के अनुसार बर्फबारी के चलते आगामी दिनों में शीत लहर के चलने के आसार दिखाई रहे है। जिससे न्यूनतम तापमान में गिरावट व बढ़त देखने को मिलेगी।

खेतों में गिरने लगा पाला, फसल को नुकसान : मावठ की बारिश के बाद से ही मौसम साफ होने के साथ ही चली शीत लहर ने ठंड को बढ़ाने में आग में घी का काम कर दिया है। यकायक ठंड बढ़ने के साथ ही खेतों में पाला गिरने से फसलों का भी नुकसान होने की संभावना है। रात के समय पड़ने वाली औस की बूंद भी खेतों में बर्फ का रूप ले रही है तथा वाहनों पर भी ओस की बूंद जमी देखी जा रही है।

कपासन। नगर सहित आसपास क्षेत्र में दिनभर चली ठंडी हवाओं से जनजीवन अस्त-व्यस्त रहा। नगर सहित आसपास ग्रामीण क्षेत्रों में मंगलवार को दिनभर ठंडी हवा चलने से लोगों में ठिठुरन बनी रही। लोगों ने अलाव जलाकर बचाव किया।

धरियावद। कस्बे में दिनभर सर्द हवाओं एवं शीतलहर का दौर जारी रहा सर्द हवाओं के चलते ग्रामीण दिनभर उनी कपडों में लिपटे दिखाई दिए।

बाजारों से लेकर गली मोहगों में कही जगह ग्रामीण अलाव का ताप करते देखे गए। आलोकग तू वैधशाला के अनुसार अधिकतम तापमान 21 एवं न्यूनतम 7 डिग्री दर्ज किया गया।

44 चालान, 8 हजार वसूला जुर्माना

ओबरी (प्रातःकाल संवाददाता)। जिले में बढ़ रहे कोरोना के मरीज और संक्रमण के खतरे को लेकर ओबरी पुलिस सख्त हो गई है। सघन चेकिंग अभियान चलाकर बिना मास्क के घूम रहे दो, सोशल डिस्टेंस के 30, एमवी एक्ट दो, थुकने वाले 10 लोगों के चालान काट कर आठ जुर्माना वसूला। कोरोना संक्रमण से बचाव को लेकर चलाए जा रहे जागरुकता अभियान के बाद भी लोग मनमानी करने पर आमादा है। थानाधिकारी अनिल देवल, गजेन्द्र मय जाप्ता ने बिना मास्क लगाए सड़कों पर घूमते मिले लोगों के, सोशल डिस्टेंस, थुकने एवं एमवी एक्ट के चालान काटे।

कार्यालय प्रमुख अभियंता
जल संसाधन विभाग, भोपाल
ईमेल- ceproc.encwrd.bpl@nic.in
फोन- 0755-2767635 फेक्स-0755-2552406

निविदा सूचना क्रमांक- 859/2021-22/प्रमुख अभियंता/ई-टेंडरिंग/ भोपाल, दिनांक 04.01.2022

निम्न कार्यों हेतु निविदा वेबसाइट https://www.mptenders.gov.in पर आमंत्रित की गई है। निविदा प्रपत्र दिनांक 08.02.2022 को 17:30 बजे तक क्रय/ डाउनलोड तथा प्रस्तुत किए जा सकते हैं।

निविदा में संशोधन की स्थिति में वेबसाइट पर ही संशोधन देखा जा सकेगा। विस्तृत निविदा आमंत्रण सूचना व अन्य जानकारी उपरोक्त वेबसाइट पर देखी जा सकती है।

स.क्र.	निविदा क्र.	कार्य	जिला	लागत (लाख)
1.	2022_WRD_176809	**टर्न की पद्धति पर:-** सनघटा (ऐर) मध्यम परियोजना अन्तर्गत बांध एवं नहर प्रणाली का निर्माण कार्य, विस्तृत स्कोप ऑफ वर्क के अनुसार परन्तु उस तक सीमित नहीं।	शिवपुरी	9829.13
2.	2022_WRD_176810	**टर्न की पद्धति पर:-** मुंझरी वृहद परियोजना अन्तर्गत बांध एवं सूक्ष्म सिंचाई प्रणाली का निर्माण कार्य, विस्तृत स्कोप ऑफ वर्क के अनुसार परन्तु उस तक सीमित नहीं।	श्योपुर	31938.00
3.	2022_WRD_176818	**टर्न की पद्धति पर:-** कबूलपुर (कमर्दीपुर सिंचाई परियोजना अन्तर्गत ग्रेविटी बांध का निर्माण कार्य, विस्तृत स्कोप ऑफ वर्क के अनुसार परंतु उस तक सीमित नहीं।	शाजापुर	6038.22

G-21260/21 मुख्य अभियंता (प्रोक्योरमेंट)

राजपूत समाज विवाह सम्मेलन स्थगित

बड़ीसादड़ी (प्रातःकाल संवाददाता)। प्रतिवर्ष बसंत पंचमी पर राजपूत महासभा द्वारा आयोजित विवाह सम्मेलन कोरोना के चलते स्थगित किया गया है। राजपूत महासभा बड़ीसादड़ी सामुहिक विवाह सम्मेलन के अध्यक्ष हुकम सिंह तंवर ने बताया कि इस संबंध में आम बैठक हुई जिसकी अध्यक्षता किशन सिंह भाटी,संरक्षक द्वारा की गई। जिसमें आगामी सामुहिक विवाह सम्मेलन 5 फरवरी को आयोजित सामूहिक सम्मेलन को कोरोना वायरस के बढ़ते प्रभाव को देखते हुए सामुहिक विवाह सम्मेलन स्थगित करने का निर्णय किया गया।

रूस से पार्थिव देह नहीं लाए जाने पर गरासिया समाज में आक्रोश

प्रशासन को 7 दिनों का दिया अल्टीमेटम, राणी छाणी मार्ग जाम और धरना प्रदर्शन की चेतावनी

खेरवाड़ा (प्रातःकाल संवाददाता)। उदयपुर जिले के खेरवाड़ा उपखंड के ग्राम पंचायत करावाड़ा के ग्राम गोड़वा के हितेंद्र कुमार गरासिया की 5 माह पूर्व रूस में मौत होने के इतने समय बाद भी हितेंद्र गरासिया का पार्थिव देह रूस से वतन नही लोटने से नाराज राजस्थान और गुजरात के गरासिया समाज की बैठक मृतक हितेंद्र गरासिया के घर हुई, जिसमे समाजजनों ने भारी आक्रोश व्यक्त करते हुवे यह निर्णय लिए की रूस में मौत की खबर के बाद परिवारजनों द्वारा रूस मंत्रालय, विदेश मंत्रालय ओर राष्ट्रपति समेत देश और राज्य के विभिन्न उच्च

पहाड़ा में गरासिया समाजजन आगामी आंदोलन के लिए बैठक करते। -

अधिकारियों को लिखित में कई बार शव को भारत लाने के लिए निवेदन करने के बाद आज तक शव को वतन में अंतिम संस्कार के लिए नहीं भेजा गया है।

समाज के लोगो ने यह भी बताया कि हितेंद्र गरासिया को भारत से रूस ले जाने वाला साथी पटेल समाज का होने से समाजजन ने एक पत्र पटेल समाज के अध्यक्ष को भी दिया जिसमे लिखा की हितेंद्र की रूस में मौत केसे हुई उसकी जानकारी समाज को लिखित में अवगत कराए। समाज के लोगो ने जिला कलेक्टर, पुलिस अधीक्षक, उपखंड अधिकारी और पुलिस थाना पहाड़ा के थाना अधिकारी को ज्ञापन सौंपकर 7 दिनों में शव भारत लाने की मांग की ओर चेतावनी दी है की 7 दिनों में हमे न्याय नही मिलता है तो समाज और विभिन्न संगठनों द्वारा प्रदेश भर में सड़क जाम कर उग्र धरना प्रदर्शन किया जाएगा, जिसकी जिम्मेदारी प्रशासन की रहेगी।

बैठक में समाज अध्यक्ष शंकर लाल गरासिया, रूपा गरासिया, वीरेंद्र सिंग गरासिया, पूर्व सरपंच कमलेश गरासिया, सुरजीभाई गरासिया ने भी अपना पक्ष रखा और सैकड़ों समाजजन उपस्थित हुए।

सांकेतिक कब्जे की सूचना

ICICI Bank **शाखा कार्यालय:** आईसीआईसीआई बैंक लिमिटेड, तीसरी मंजिल, प्लॉट नंबर - 23, न्यू रोहतक रोड, करोल बाग, दिल्ली- 110005

जिस प्रकार,

अधोहस्ताक्षरित आईसीआईसीआई बैंक लिमिटेड के प्राधिकृत अधिकारी सीक्युरिटायजेशन एंड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल एसेट्स एंड एन्फोर्समेंट ऑफ सीक्युरिटी इंटरेस्ट एक्ट, 2002 के अनुसार और सहवाचन सीक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, 2002 के नियम 3 के साथ, अनुच्छेद 13 (12) के तहत प्राप्त अधिकारों के तहत निम्न निर्देशित कर्जदार के रकम के भुगतान हेतु सदर सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने के निर्देश निम्न निर्देशित रकम के संबंध में करने के लिए मंजूर की थी।

कर्जदार द्वारा इस सूचना की रकम का प्रदान करने में कसूर होने के कारण यह सूचना कर्जदार एवं आम जनता को दी जाती है कि, अधोहस्ताक्षरित द्वारा इस कानून के नियम 8 सहवाचन इस कानून के अनुच्छेद 13 (4) के तहत उन्हें प्राप्त अधिकारों का इस्तेमाल करते हुए निम्न निर्देशित जायदाद का प्रतिकात्मक कब्जा लिया गया हैं। विशेष रूप से कर्जदार को और आम जनता को आगाह किया जाता है कि, वे इस संपत्ति के संदर्भ में व्यवहार न करें और संपत्ति के संबंध में किया गया कोई भी आईसीआईसीआई बैंक लिमिटेड के प्रभार के तहत रकम के अधीन होगा।

क्र. सं.	कर्जदार का नाम/ कर्ज खाता क्रमांक	मालमत्ता का विवरण/ प्रतीकात्मक कब्जा दिनांक	मांग सूचना में निर्देशित रकम/ मांग सूचना की तिथि	शाखा का नाम
1.	अभय कुमार झा/ मीनाक्षी झा - एलबीजेएआई00003218229	तल मंजिल, फ्लेट प्लॉट क्र. 145, रोहिणी नगर, जगतपुरा, जयपुर 302 018/ 07 जनवरी, 2022	19 जून, 2021 रु. 18,92,030.50/-	जयपुर
2.	अभय कुमार झा/ मीनाक्षी झा - एलबीजेएआई00003218231/ एलबीजेएआई00003218858	फ्लेट प्लॉट क्र. 145, तल मंजिल, रोहिणी नगर, जगतपुरा, राजस्थान, जयपुर 302 018/ 07 जनवरी, 2022	19 जून, 2021 रु. 6,04,849.36/-	जयपुर
3.	मोहन लाल वर्मा/ शारदा देवी - एलबीजेएआई00001168823	718, शांती नगर जयपुर, जयपुर 302 001/ 07 जनवरी, 2022	27 सितंबर, 2021 रु. 3,49,822.33/-	जयपुर
4.	सोनिया माहेश्वरी/ प्रमोद माहेश्वरी - एलबीजेएआई00004874241	फ्लेट क्र. एम-515, 5वीं मंजिल, आशियाना उमंग फेज-1, खसरा क्र. 453, 454, 454/2, 454/1, 432, 433, 478, 479, 480, 484, 485, 434, 434, 735, 435, 436, 437, 437, 736, 438, गांव झाई, महिंद्रा सेज के पास, अजमेर रोड, तहसील सांगानेर, जयपुर राजस्थान जयपुर 303 902 / 07 जनवरी, 2022	7 जून, 2021 रु. 33,30,848.00/-	जयपुर
5.	प्रेम./ हितेश खंडेलवाल /कैलाश नारायण गुप्ता/ नितेश कुमार खंडेलवाल- एलबीजेएआई00004734847/ एलबीजेएआई00004749056/ एलबीजेएआई00004757211	मालमत्ता 1. फ्लेट क्र. 604, 6ठीं मंजिल, ज्ञानवर्धन हाईट्स, खसरा क्र. 770, विष्णू नगर, कालवाड़ रोड, झोटवाड़ा जयपुर राजस्थान 302 012. मालमत्ता 2. फ्लेट क्र. 605, 6ठीं मंजिल, ज्ञानवर्धन हाईट्स, खसरा क्र. 770, विष्णू नगर, कालवाड़ रोड, झोटवाड़ा जयपुर राजस्थान 302 012. 07 जनवरी, 2022	30 अगस्त, 2021 रु. 70,57,386.00/-	जयपुर

ऊपरी नमूद कर्जदार/जमानतदार को इस प्रकार सूचना दी जाती हैं की, उन्हें रकम का प्रदान करने के लिए 30 दिन की सूचना दी जाती हैं, अन्यथा सीक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, 2002 के तहत नियम 8 एवं 9 के तहत प्रावधान के अनुसार सदर सूचना के प्रकाशन की तिथि से 30 दिन की पूर्तता के बाद गिरवी मालमत्ता की बिक्री की जाएगी।

दिनांक: 13 जनवरी, 2022
स्थान: दिल्ली/ एनसीआर

अधिकृत अधिकारी
आईसीआईसीआई बैंक लिमिटेड

प्रभावित होने लगा पालिका का कार्य

पालिका संभाल रहे दो कर्मचारियों को भी कोविड कंट्रोल रूम में लगाया

कानोड़ (प्रातःकाल संवाददाता)। नगर पालिका लंबे समय से प्रशासनिक उदासीनता का शिकार होकर शहरवासियों को निराश कर रहीं है। लंबे समय से पालिका में अधिशाषी अधिकारी नहीं होने से पालिका की व्यवस्थाए राम भरोसे हो गई है। नगर पालिका की व्यवस्थाओं को सुचारू रखने व हालात को देखने वाला तक कोई नहीं है। यहां के कर्मचारी जहां सरकारी आदेशों की पालना में अपनी ड्यूटी करने को मजबूर है तो वहीं पालिका में कर्मचारी नहीं मिलने से आम लोगों को परेशानी का सामना करना पड़ रहा है। हालात यह है कि अन्य विभाग में जहां भी कर्मचारी की जरूरत पड़ती है, तो पालिका के कर्मचारियों को लगा दिया जा रहा है, जिससे पालिका के कार्य प्रभावित हो रहे हैं।

ऐसे ही हालात मंगलवार को देखने को मिले नगर पालिका जिन दो कर्मचारियों के भरोसे चल रही उनको भी

तहसीलदार कानोड़ ने आदेश जारी कर कोविड कंट्रोल रूम में लगा दिया और कंट्रोल रूम के लिए भी इस बार तहसील कार्यालय के बजाय नगर पालिका कार्यालय को ही चुना गया है। पालिका के कर्मचारियों को कंट्रोल रूम में लगाने से पालिका कार्य से आने वाले लोगो को बिना कार्य करवाए बैंरग लौटना पड़ रहा है।

कोविड कंट्रोल में लगे पालिका के वरिष्ठ लिपिक केशरी मल गर्ग व प्रकाश चन्द्र शर्मा से पुछा तो बताया क्या करे अधिकारियों के आदेश की पालना तो करनी होगी।

अधिकारी पर अधिकारी बदले पर स्थाई व्यवस्था नहीं

बीते दो वर्षो में कानोड़ नगर पालिका में करिब १० बार अधिशाषी अधिकारी को बदला गया जिससें पूर्व बोर्ड में चली विकास की रफ्तार को ही विराम लग गया, कभी भीण्डर अधिकारी के भरोसे तो कभी फतहनगर के भरोसे व्यवस्थाओं को सुचारू करने का प्रयास किया गया लेकिन कोई सफलता नहीं मिल पाई। आज हालात यह है कि पालिका में अधिकारी नहीं होने की वजह से कई आवश्यक कार्य लंबित पड़े हैं।

इनका कहना-

जिला कलक्टर के आदेश के अनुसार कर्मचारी को लगाया गया है। कोविड का कार्य करना पड़ेगा लिपिक को प्रभारी बनाया गया है जिसकी पुरी जिम्मेंदारी रहेगी। शहरी क्षेत्र में रोगी अधिक आने की वजह से पालिका को कंट्रोल रूम बनाया गया है, पांच शिक्षको को भी नियुक्त किया गया है।

- लक्ष्मीनारायण सिंह राठौड़,
तहसीलदार कानोड़

पेट्रोल पम्प से मोबाइल चुराने वाला गिरफ्तार

डूंगरपुर (प्रातःकाल संवाददाता)। दिन दहाड़े प्रगति पेट्रोल पम्प पुनाली के संचालक के ऑफिस से मोबाईल चोरी होने प्रकरण दर्ज हुआ था। पुलिस ने अनुसंधान के दौरान मोबाईल चोर को गिरफ्तार कर मोबाईल बरामद कर उसके पास स्कूटी को भी जब्त कर लिया है। प्राप्त जानकारी के अनुसार थाना दोवड़ा सर्कल मे सीसीटीवी फुटेज मे दिखाये दिये संदिग्ध हुलिए के व्यक्ति व एक लाल रंग की स्कूटी की टीम गठित कर तलाश की गई, जिस पर देर रात्रि एक

संदिग्ध व्यक्ति विकास पुत्र अशोक कटारा निवासी गोकलपुरा थाना कोतवाली डूंगरपुर मय स्कूटी के पुनाली से डूंगरपुर तरफ जाते हुए को डिटेन कर पूछताछ की, जिस पर उसने उक्त वारदात करना स्वीकार किया। पुलिस ने आरोपी को मोबाईल एमआई कम्पनी का 15,000 रूपये का बरामद कर घटना में प्रयुक्त टीवीएस स्कूटी को भी जप्त कर लिया है। पुलिस ने बताया कि अभियुक्त काफी शातिर किस्म का है, जो बडी चतुराई से घटना को अंजाम देता है। आरोपी सरकारी कार्यालय व दुकानों के काउंटर पर गच्चा देकर चोरी करना, जी.एस.एस 132 केवी से भी जेईएन ऑफिस से पर्स चुराना कबुल करना स्वीकार किया है। उक्त आरोपी आदतन अपराधी होकर उसके खिलाफ पूर्व मे पुलिस थाना कोतवाली डूंगरपुर में चोरी व नकबजनी के तीन प्रकरण दर्ज है।

APM FINVEST LIMITED
(Registered Office: - SP-147, RIICO Industrial Area Bhiwadi Rajasthan-301019)

Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

This Advertisement is being issued by D & A Financial Services (P) Limited ("Manager to the Offer"), for and on behalf of the Acquirer(s) M/s Hindon Mercantile Limited and Mr. Kapil Garg, pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, in respect of the open offer to acquire shares of APM Finvest Limited ("**APM**"/ "**Target Company**"). The Detailed Public Statement ("**DPS**") with respect to the aforementioned offer was published on Friday, 03rd December, 2021, in Financial Express (English-All Editions), Jansatta (Hindi-All Editions), Lakshadweep (Marathi) Mumbai edition and Pratahkal (Hindi), Jaipur edition.

1. Offer Price is Rupees 47.50 (Rupees Forty Seven and paisa Fifty Only) per equity share.
2. Committee of Independent Directors (Hereinafter referred to as "**IDCs**") of the Target Company recommends that the open offer price of Rupees 47.50 per fully paid up equity shares is fair and reasonable based on the following reasons:
   a. Offer Price is higher than the price as arrived by taking into account valuation parameters and such other parameters as are customary for valuation of shares of such companies, which comes to Rupees 35.73 per share.

   The IDC's recommendation was published on 12th January, 2022 (Wednesday) in the same newspapers where Detailed Public Statement was published.
3. This Offer is not a Competing Offer.
4. The Letter of Offer dated 04th January, 2022 has been dispatched to the shareholders on or before Friday, 7th January, 2022.
5. A Copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (**www.sebi.gov.in**) during the offer period and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the form of acceptance, the application can be made on plain paper along with the following details:

   Name(s) & Address(es) of Joint Holder(s) (if any), Number of Shares held, Number of Shares tendered, Distinctive Numbers, Folio Number, Original share Certificate(s) and duly signed share transfer form(s).
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on 9th December, 2021. All the observations made by SEBI vide letter no. SEBI/HO/CFD/DCR-1/P/OW/2021/39749/1 dated 29th December, 2021 has been incorporated in the Letter of Offer.
7. There have been no material changes in relation to the Open Offer since the date of the PA, save as otherwise disclosed in the DPS, Corrigendum to DPS and the Letter of Offer.
8. Details regarding the status of Statutory & Other Approvals: Approval of Reserve Bank of India ("RBI") is required in terms of RBI master direction DNBR.PD.007/03.10.119/2016-17 dated September 01, 2016 for transfer of management and control of target company being NBFC Company. Acquirer through the Target Company have submitted an application before RBI, at Jaipur vide its application dated 2nd December, 2021 and the approval of RBI is awaited till date.
9. **Schedule of Activities:**

S. No	Activity	(Original Schedule) Days & Dates	(Revised Schedule) Days & Dates
1.	**Date of Public Announcement**	**Saturday, November 27, 2021**	**Saturday, November 27, 2021**
2.	Date of Publication of Detailed Public Statement	Friday, December 03, 2021	Friday, December 03, 2021
3.	Filing of the Draft letter of Offer to SEBI	Friday, December 10, 2021	Friday, December 10, 2021
4.	Last Date for a Competitive Offer(s)	Friday, December 24, 2021	Friday, December 24, 2021
5.	**Identified Date***	**Tuesday, January 04, 2022**	**Friday, December 31, 2021**
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, January 11, 2022	Friday, January 07, 2022
7.	**Last Date for revising the Offer Price / number of shares.**	**Thursday, 13 January, 2022**	**Tuesday, January 11, 2022**
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Friday, January 14, 2022	Wednesday, January 12, 2022
9.	**Date of Publication of Offer Opening Public Announcement**	**Monday, January 17, 2022**	**Thursday, January 13, 2022**
10.	**Date of Commencement of Tendering Period (Offer Opening date)**	**Tuesday, January 18, 2022**	**Friday, January 14, 2022**
11.	**Date of Expiry of Tendering Period (Offer Closing date)**	**Tuesday, February 01, 2022**	**Friday, January 28, 2022**
12.	Last Date of communicating rejection / acceptance and payment of consideration for applications accepted / return of unaccepted share certificates / credit of unaccepted equity shares to demat account.	Tuesday, February 15, 2022	Friday, February 11, 2022

**The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

The Acquirers accept full responsibility for the information contained in this Pre Offer Advertisement and also shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations, 2011 and subsequent amendments thereto.

This Pre Issue Advertisement will also be available on SEBI's **website at www.sebi.gov.in.**

Issued by Manager to the Offer on behalf of the Acquirers

D & A FINANCIAL SERVICES (P) LIMITED
13, Community Centre, East of Kailash, New Delhi - 110065.
Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491
E- mail : investors@dnafinserv.com
Contact Person: **Mr. Priyaranjan**

Date : 12.01.2022
Place: New Delhi

डायरेक्ट वॉलीबॉल प्रतियोगिता आज से

सागवाड़ा (प्रातःकाल संवाददाता)। निकट्वर्ती आरा गांव में युवाओं की ओर से दो दिवसीय एकलिंगजी डायरेक्ट वॉलीबॉल प्रतियोगिता का आयोजन 13 से प्रारम्भ होगा। आयोजक मयूर पाठक,सुरेश पाटीदार,मयूर पाटीदार ने बताया की प्रतियोगिता 13 से 14 जनवरी तक रात्रिकालीन आयोजित होगी। जिसें लेकर तैयारीया पुरी कर दि गई है इच्छुक टीमें आयोजक से सम्पर्क कर सकती हैं।

जिन अधिकारियों ने सरकार के इशारे पर काम किया उनको नौकरी राजस्थान में करनी है : आक्या

छोटीसादड़ी (प्रातःकाल संवाददाता)। उपखण्ड क्षेत्र के महुड़िया गांव में पिछले दिनों प्रशासन द्वारा जणवा समाज की धर्मशाला गिराए जाने की निंदा करने पहुंचने वालों का सिलसिला लगातार जारी रहा। चित्तौड़गढ़ विधायक चंद्रभानसिंह आक्या कार्यकर्ताओं के साथ महुड़िया पहुंचे और पूरे घटना के बारे में जानकारी ली।

उन्होंने कहा कि इस घटना में जिन-जिन अधिकारियों ने सरकार के इशारे पर काम किया है उन अधिकारियों को राजस्थान में ही नौकरी करनी है। आने वाले दिनों में अधिकारियों को इसका हर्जाना ब्याज सहित ग्रामीणों को चुकाना पड़ेगा। आक्या ने कहा कि यह घटना पूरी राजनीति से प्रेरित हैं।

गहलोत सरकार का समय पूरा हो चुका है उन्होंने कैबिनेट मंत्री उदयलाल आंजना पर आरोप लगाते हुए कहा कि आंजना ने द्वेषता के साथ जो किया है वह गलत है। इस दौरान पूर्व भाजपा मंडल अध्यक्ष महिवर्धन सिंह हिंगोरिया, सरपंच प्रतिनिधि मधुसूदन झाला, भाजपा मंडल महामंत्री शंकरसिंह शक्तावत, नारायणसिंह शक्तावत एवं भाजपा पदाधिकारी मौजूद रहे। सहकारिता मंत्री उदयलाल आंजना ने महुडिया गांव में प्रशाशन द्वारा की गई कार्यवाही को उचित बताते हुए बताया कि प्रशासन ने बिना किसी दबाब के कोर्ट की पालना करते हुए न्यायिक कार्यवाही की है। भाजपा सरकार चाहती तो अपने कार्यकाल में उस जगह का पट्टा आवंटित करा सकती थी परंतु वह जानते थे कि इस जगह का पट्टा नहीं बन सकता इसलिए लोगों को धोखे में रखा और वर्तमान में प्रशासनिक कार्रवाई को अनुचित बताकर अपनी राजनीतिक रोटियां सेकने में लगे हुए हैं।

PUBLIC NOTICE

The public in general is hereby informed that My client (1) Mr. Amar Shankarrao Misal, (2) Mrs. Chhaya Amar Misal, & (3) Ms. Aarti Amar Misal owners of Room No.19/129, Rajendra Nagar Sai Samarth Co-operative Housing Society Ltd., Chawl No.19/20, Rajendra Nagar, Borivali (E), Mumbai – 400 066, admeasuring area about 41 sq.mtrs. are negotiating and intend to sale/ transfer the said Room & its rights, title interest, benefits, advantages and privileges appertaining thereto free from all encumbrances to Mr. Vijay Sahab Gupta & Mrs. Meghna Vijay Gupta (Purchasers). The above said Room was allotted to deceased Late Shankarrao Dhodiraj Misal (expired on 08.01.1987) by MHADA vide Letter of Allotment, having Ref. No.181(iii)/ 1029 of 1959, dt.6.2.1959 and thereafter transferred by Will, dated 26.01.1983 in the name of Mr.Amar Shankarrao Misal, (one of the above Seller). Late Vaijayanta S. Misal, w/o of deceased Shankarrao Dhodiraj Misal also expired on 16.01.1990.

Any person having any rights, title, claim or interest in the said property, by way of sale, inheritance, possession, succession, mortgage, lien, lease, gift or otherwise howsoever in respect of the same, shall intimate the objection in writing to the undersigned with supporting documents thereof within 15 days from the date of publication of this notice or else any such claims by anyone shall not be considered and shall be deemed to have been waived off or abandoned, thereafter my client will proceed to conclude the negotiations.

Date : 13th Jan. 2022 **Sd/-**
Place : Mumbai **Sameer Kharmate**
Advocate for the Purchaser
G3, Borivali Arunoday CHSL, Borivali W, Mumbai :92. Mobile : 7039475580.

जाहीर सूचना

सर्व सामान्य जनतेस येथे सूचना देण्यात येते की, माझे अशील **श्री. जय परिमल गांधी** हे खालील अनुसुचीत सविस्तरपणे नमुद केलेल्या मालमत्तेचे मालक असून त्यांच्याकडून अनुसुचीत मालमत्तेबाबतचे खालील दस्तावेज हरवले आहेत.

१) लोखंडवाला कन्स्ट्रक्शन इंडस्ट्रीज लिमिटेड आणि अ) स्वर्गीय श्रीमती हंसा साकरलाल गांधी ऊर्फ पालेजवाला व ब) स्वर्गीय श्री. साकरलाल जगमोहनदास पालेजवाला यांच्या दरम्यान झालेला दिनांक २३ ऑगस्ट, १९९१ रोजीचा नोंदणीकृत करारनामाची नोंद पावती व मुळ मुद्रांक शुल्क.

२) लोखंडवाला कन्स्ट्रक्शन इंडस्ट्रीज लिमिटेड आणि अ) स्वर्गीय श्रीमती हंसा साकरलाल गांधी ऊर्फ पालेजवाला व ब) स्वर्गीय श्री. साकरलाल जगमोहनदास पालेजवाला यांच्या दरम्यान झालेला दिनांक ०९ मार्च, १९९२ रोजीचे पार्किंग करारनामाबाबत मुळ मुद्रांक शुल्क पावती.

माझे अशील (१) श्रीमती हंसा साकरलाल गांधी ऊर्फ पालेजवाला (मयत) व (२) श्री. साकरलाल जगमोहनदास पालेजवाला (मयत) हे अनुसुचीत मालमत्तेचे संयुक्त मालक होते. सदर श्री. साकरलाल जगमोहनदास पालेजवाला यांचे दिनांक ०२.०९.२०११ रोजी निधन झाले, त्यांच्या पश्चात त्यांनी दिनांक ७ डिसेंबर, २०१० रोजीचे संयुक्त इच्छापत्र केले होते ज्यामध्ये अनुसुचीत मालमत्ता प्रथम श्रीमती हंसा साकरलाल गांधी ऊर्फ पालेजवाला (मयत) यांच्या नावे दिली होती आणि त्यांच्या नंतर माझे अशील अर्थात श्री. जय परिमल गांधी यांना दिली होती. स्वर्गीय श्री. साकरलाल जगमोहनदास पालेजवाला यांचे ५०% (पन्नास टक्के) अविभाजीत शेअर एलिसा नगर बिल्डिंग नं.८ को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड यांच्याद्वारे माझे अशील अर्थात श्री. जय परिमल गांधी यांच्या एकमेव नावे श्रीमती हंसा साकरलाल गांधी ऊर्फ पालेजवाला (मयत) यांची अनुमती व निश्चितीनंतर त्यांच्या नोंदीत हस्तांतरीत करण्यात आले सदर श्रीमती हंसा साकरलाल गांधी ऊर्फ पालेजवाला यांचे दिनांक २३.०८.२०२० रोजी निधन झाले, त्यांच्या पश्चात दिनांक १४ सप्टेंबर, २०१३ रोजीच्या त्यांच्या मृत्युपत्रानुसार सदर अनुसुचीत मालमत्ता माझे अशील अर्थात श्री. जय परिमल गांधी यांना देण्यात आली होती. सदर श्रीमती हंसा साकरलाल गांधी ऊर्फ पालेजवाला (मयत) यांनी माझे अशील श्री. जय परिमल गांधी यांना सदर सोसायटीकडे नोंदीत दिनांक २४.११.२०१० रोजीचे वारसदार नमुनानुसार त्यांचे एकमेव वारसदार म्हणून सुद्धा नेमले होते. स्वर्गीय श्रीमती हंसा साकरलाल गांधी ऊर्फ पालेजवाला यांचे ५०% (पन्नास टक्के) अविभाजीत शेअर एलिसा नगर बिल्डिंग नं.८ को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड यांच्याद्वारे माझे अशील अर्थात श्री. जय परिमल गांधी यांच्या नावे हस्तांतरीत करण्यात आले होते आणि दिनांक २०.०९.२०२० पासून भागप्रमाणपत्र क्र.०२१ व १३३ देण्यात आले.

जर कोणा व्यक्तिस सदर अनुसुचीत मालमत्ता किंवा भागावर संदर्भात वारसाहक्क, विक्री, अदलाबदल, मुक्तता, भाडेपट्टा, मालकीहक्क, ताबा, जप्ती, लिस पेन्डन्स, भागीदारी, अधिभार, बक्षीस किंवा अन्य इतर प्रकारे कोणत्याही स्वरूपाचा कोणताही अधिकार, हक्क, मागणी किंवा दावा असल्यास त्यांनी सदर सूचना प्रकाशनापासून १४ (चौदा) दिवसांच्या आत खालील स्वाक्षरीकर्त्याकडे सर्व पृष्ठयर्थ दस्तावेजांच्या प्रतींसह कळवावे. अन्यथा असे दावे असल्यास ते सोडून दिले आहेत असे समजण्यात येईल आणि ते माझ्या अशिलांवर बंधनकारक असणार नाहीत आणि सर्व अधिभारापासून मुक्त व स्पष्ट बाजारभाव असलेल्या अनुसुचीत मालमत्तेच्या अधिकाराच्या आधारावर माझे अशिल प्रक्रिया सूरू करतील.

मालमत्तेची अनुसुची

फ्लॅट क्र.ए-६०१, क्षेत्रफळ ८३९.३७ चौ.फु. कार्पेट क्षेत्र, ६वा मजला तसेच स्टील्ट कार पार्किंग जागा क्र.११, एलिसा नगर बिल्डिंग नं.८ को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड म्हणून ज्ञात इमारत, लोखंडवाला कॉम्प्लेक्स, आकुर्ली रोड, कांदिवली (पुर्व), मुंबई-४००१०१, जमीन सीटीएस क्र.१७१/१९, १७१(पी), १७६(पी), १७६(पी), १८०(पी), १९८(पी) व १९९(पी), गाव आकुर्ली, तालुका बोरिवली, मुंबई उपनगर येथील जमिनीचे सर्व भाग व खंड.

आज दिनांकीत १२ जानेवारी, २०२२

सही/-
आर.जे. चोथानी
वकील
डी-१०४, अंबिका दर्शन, सी.पी. रोड, कांदिवली (पुर्व), मुंबई-४००१०१.

जाहीर नोटीस

सर्व लोकांना ह्या नोटीसीने कळविण्यात येते कि, फ्लॅट नं.डी/५०८, पाचवा मजला, भैरव सृष्टी कॉम्प्लेक्स सी ॲंड डी विंग को-ऑप. हौसिंग सो. लि., मॅक्सस मॉलसमोर, १५० फिट रोड, भाईंदर प., जि. ठाणे, श्री राजेश बैजनाथ अग्रवाल व श्री बैजनाथ भंवरलाल अग्रवाल, ह्यांच्या नावांनी होता, परंतु श्री बैजनाथ भंवरलाल अग्रवाल, ता. १६/०४/२०१७, रोजी मयत झालेले असून त्यांच्या वारसापैकी म्हणून श्री राजेश बैजनाथ अग्रवाल, ह्यांनी सोसायटीला सदर फ्लॅट व शेअर सर्टीफिकेटमधील ५०% हिस्सा आपल्या नावांनी करण्यासाठी अर्ज केलेला आहे. तरी सदर फ्लॅटवर कोणाही व्यक्तीचा हक्क असेल तर त्यांनी ही नोटीस प्रसिद्ध झाल्यापासून **१४ दिवसाचे** आत आपल्याजवळील पुराव्यासह **ए/१०४, न्यू श्री सिद्धिविनायक सी.एच.एस. लि., स्टेशन रोड, भाईदर (प), जि. ठाणे – ४०११०१,** ह्या पत्त्यावर लेखी कळवावे, अन्यथा तसा कुठल्याही प्रकारचा हक्क हितसंबंध नाही असे समजण्यात येईल व सोसायटीला सदर अर्ज मंजूर करता येईल.

सही/-
सुनील बी. गारोडिया
(वकील, उच्च न्यायालय मुंबई)
ठिकाण : भाईदर दि. १३/०१/२०२२

PUBLIC NOTICE

Notice is hereby given to the Public at large that my Clients (1) Mrs. Sharmila Piyush Shah, (2) Mr. Piyush Jivraj Shah and (3) Mr. Yash Piyush Shah, residents of 56, 3rd Floor, Mangaldas Market, Building No.1, Mumbai - 400 002, are joint owners in respect of the plot of land bearing Gat No.315 of Village Kaveer, Tal. Alibaug, Dist. Raigad (hereinafter referred to as the "said land"). By their Advocate's notice dated 15th December, 2021, my clients have Terminated, Cancelled, Rescinded and Annulled the Supplementary Agreement bearing Registration No. 3737/2018 dated 10th December, 2018 and the Development Agreement bearing Registration No.1944/2017 dated 30th June, 2017 executed between themselves and M/s. Wings Realty Ventures LLP having its office at 304, Puranik Capitol, Ghodbunder Road, Kasar Vadavali, Thane (W) - 400 607 effective immediately.

Hence, my clients are entitled to deal with the said land in any manner as they deem fit and hence the Public at large is intimated/informed not to enter into any kind of Transaction/Agreement/MOU etc. with any person/Sole Proprietor/Partnership Firm/LLP/Company etc., without the knowledge or consent of my Clients.

Date: 12th January, 2022 (Abhishek S. Matkar)
Place : Mumbai Advocate - High Court

चूक दुरुस्ती

मराठी दैनिक न्यूज़ पेपर मुंबई लक्षद्वीप दिनांक १८/०८/२०२१ मध्ये जाहिर सूचना या सदरा खाली प्रसिद्ध झालेल्या मजकुरात श्री अनिल शांताराम गावडे, राहणार फ्लॅट नंबर ए/ २०२, दिव्या को. ऑप. हौस. सो. लि., लक्ष्मीबेन छेड़ा मार्ग, नालासोपारा (पश्चिम), ता. वसई, जि. पालघर-४०१२०३ यांचेकडून सदर फ्लॅटची श्रीमती संध्या भरत शाह व श्री हरिश्चंद्र दत्ताराम वाडेकर यांच्यामध्ये झालेल्या करारनामा दिनांक ०३/०८/१९९५ ऐवजी चुकून दिनांक ०३/०८/२०२१ असे छापले गेले आहे. खरी दिनांक ०३/०८/१९९५ अशी वाचावी.

सही/-
श्रीकांत भा. मोरजे
वकील, मुंबई उच्च न्यायलय,
शॉप नं ५, रचना को-ओप. हौ. सो. लि.,
पांचाळ नगर, नालासोपारा (प), ता. वसई,
जि. पालघर – ४०१२०३

Public Notice
TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of (name of Company) Castrol India Limited having it's Registered Office at: - **Technopolis Knowledge Park, Mahakali Caves Road P O Box No. 19411, Chakala, Andheri (East), Mumbai, Maharashtra, 400093**. Registered in the name of the: - **Late Mathura Anant Kamath & Late Voderbet Anant Kamath**

Following Shareholder/s have been lost by them.

Sr. No.	Name of the Shareholders	Folio No.	Certificate No./s	Distinctive Number/s	No. of Shares
1	**Late Mathura Anant Kamath** Jointly with **Late Voderbet Anant Kamath**	M002944	11234 8885 11233	7749705-7750108 7749301-7749502 7749503-7749704	404 (Transferred to IEPF) 202 202

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **Link Intime India Private Limited, 247 Park, C-101, L.B.S. Marg, Vikhroli (West) Mumbai-400083** within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Deepika Satish Shenoy &
Niyoti Sharad Shenoy
Place: Mumbai Name of Legal Claimant
Date: 11.01.2022

आर्ट हौसिंग फायनान्स (इंडिया) लिमिटेड

ART HOUSING FINANCE Own your dr

(पुर्वीची आर्ट ॲफोर्डेबल हौसिंग फायनान्स (इंडिया) लिमिटेड)
नोंद. कार्यालय: १०७, १ला मजला, बेस्ट स्काय टॉवर, नेताजी सुभाष प्लेस, पितमपुरा, नवी दिल्ली-११००३४.
शाखा कार्यालय: ४९, उद्योग विहार फेज ४, गुरूग्राम, हरियाणा-१२२०१५.

सिक्युरीटायझेशन ॲन्ड रिकन्स्ट्रक्शन ऑफ फिनान्शियल ॲसेटस् ॲन्ड एनफोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ च्या कलम १३(२) अन्वये सूचना.

खालील स्वाक्षरीकर्ता हे **आर्ट हौसिंग फायनान्स (इंडिया) लिमिटेड,** सरफायसी कायदा २००२ च्या कलम २(१)(एम)(४) अन्वये, नोंद पत्ता-१०७, १ला मजला, बेस्ट स्काय टॉवर, नेताजी सुभाष प्लेस, पितमपुरा, नवी दिल्ली-११००३४ (यापुढे प्रतिभूत धनको) यांचे प्राधिकृत अधिकारी आहेत, यांनी **०६.१२.२०२१ रोजी** एनपीए म्हणून घोषित झालेल्या खालील कर्ज खाते क्रमांकामध्ये विद्यमान सूचना बजावली होती.

अ. क्र.	कर्ज खाते क्रमांक	कर्जदार व सह-कर्जदारांची नावे	कर्जदार व सह-कर्जदारांचा पत्ता	प्रतिभूत मालमत्तेचे तपशील	मागणी सूचना १३(२) दिनांक	थकबाकी देय रक्कम
१	एलएनकेएलएन ०२७१९-२०००७७०२१	सुनिल शर्मा ऊर्फ सुनिल जगदीश शर्मा व निलू कुमारी ऊर्फ नितु कुमारी सुरेश शर्मा व रामभवन रामललित शर्मा व इनामती रामभवन शर्मा	र/ठि.: खोली क्र.१६, मिश्रा सदन, हरिओम नगर, हरवेतपाडा रोड लॅण्डमार्क जय अम्बे हॉस्पिटल, शहर, पेल्हार, बी.ओ. जिल्हा, पालघर, महाराष्ट्र-४०१२०८ व हरिओम नगर, खोली क्र.९, मिश्रा सदन चाळ क्र.३, जय अम्बे हॉस्पिटल, नालासोपारा ई.एस.ओ., जिल्हा पालघर, महाराष्ट्र-४०१२०९.	**फ्लॅट क्र.२०४, २रा मजला, बी विंग, इमारत क्र.४ टाईप ए१बी, अवध अपार्टमेंट म्हणून ज्ञात इमारत, क्षेत्रफळ २८.६० चौ.मी., पवन विहार कॉम्प्लेक्स, गाव नागझरी, ता. पालघर, जिल्हा पालघर, महाराष्ट्र-४०१२०८ येथे असलेली मालमत्ता आणि चतुसिमा खालीलप्रमाणे.**	२३.१२.२०२१	**दिनांक २२.१२.२०२१ रोजी देय रु.१२,३३,८४७/-** (रुपये बारा लाख तेहतीस हजार आठशे सत्तेचाळीस फक्त)

कर्जदारांना येथे कळविण्यात आले आहे की, सदर सूचनेच्या प्रकाशन तारखेपासून ६० दिवसात थकबाकी रक्कम जमा करावी अन्यथा येथे नमुद प्रतिभूत मालमत्तेत दिलेल्या संपदावर प्रतिभूत हिताची अंमलबजावणी करण्याचा अधिकार वापरला जाईल. सदर सूचना ही **एएचएफएलकडे** उपलब्ध कोणत्याही पुर्वग्राहाशिवाय देण्यात येत आहे.

कर्जदारांचे लक्ष वेधण्यात येत आहे की, प्रतिभूत मालमत्ता सोडवून घेण्यासाठी उपलब्ध वेळेसंदर्भात कायद्याच्या कलम १३ चे उपकलम (८) ची तरतूद आहे.

सही/-
ठिकाण: पालघर **प्राधिकृत अधिकारी**
दिनांक: ११.०१.२०२२ **आर्ट हौसिंग फायनान्स (इंडिया) लिमिटेड**

शुभम हौसिंग डेव्हलपमेंट फायनान्स कं.लि.

shubham

कॉर्पोरेट कार्यालय: ४२५, उद्योग विहार फेज ४, गुरगाव-१२२०१५ (हरयाणा), दूर.:०१२४-४२१२५३०/३१/३२, ई-मेल: customercare@shubham.co, वेबसाईट: www.shubham.co

ताबा सूचना (स्थावर मालमत्तेकरिता)

ज्याअर्थी, खालील स्वाक्षरीकर्ता हे सिक्युरीटायझेशन ॲन्ड रिकन्स्ट्रक्शन ऑफ फिनान्शियल ॲसेटस् ॲन्ड एनफोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ अंतर्गत शुभम हौसिंग डेव्हलपमेंट फायनान्स कंपनी लिमिटेडचे (यापुढे शुभम म्हणून उल्लेख) प्राधिकृत अधिकारी आहेत आणि सिक्युरिटी इंटरेस्ट (एनफोर्समेन्ट) रूल्स, २००२ (अधिनियम) च्या नियम ३ सहवाचिता कलम १३(१२) अन्वये असलेल्या अधिकाराअंतर्गत त्यांनी खाली नमुद केलेल्या तारखेला वितरीत केलेल्या मागणी सूचनेनुसार खाली नमुद केलेल्या कर्जदारांना सदर सूचना प्राप्त तारखेपासून ६० दिवसांच्या आत सदर मागणी सूचनेत नमुद केलेली रक्कम जमा करण्यास सांगण्यात आले होते.

कर्जदार हे वर नमूद केलेली रक्कम भरण्यास असमर्थ ठरले असून कर्जदार व सर्वसामान्य जनतेस येथे सूचित करण्यात येत आहे की, खालील स्वाक्षरीकर्त्यांनी सदर कायद्याच्या कलम १३(४) सहवाचिता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ च्या नियम ८ अन्वये त्यांना प्राप्त असलेल्या अधिकाराअंतर्गत खाली नमूद केलेल्या मालमत्तेचा ताबा घेतलेला आहे. विशेषतः कर्जदार आणि सर्वसामान्य जनतेस येथे सावध करण्यात येते की, सदर मालमत्तेसह कोणताही व्यवहार करू नये आणि सदर मालमत्तेसह व्यवहार केलेला असल्यास त्यांनी **शुभम हौसिंग डेव्हलपमेंट फायनान्स कंपनी लिमिटेड** यांच्याकडे संपुर्ण रक्कम आणि त्यावरील करारदाराने पुढील व्याज व प्रासंगिक खर्च व शुल्क ही रक्कम जमा करावी.

कर्जदारांचे लक्ष वेधण्यात येत आहे की, प्रतिभूत मालमत्ता सोडवून घेण्यासाठी उपलब्ध वेळेसंदर्भात कायद्याच्या कलम १३ चे उपकलम (८) ची तरतूद आहे.

अ. क्र.	कर्ज खाते क्र., कर्जदार/सहकर्जदाराचे नाव	मागणी सूचना रक्कम	मागणी सूचनेची तारीख	प्रतिभूत मालमत्तेचे वर्णन	निश्चित तारीख
१	**कर्ज क्र.OBLR2002000005027688, मोह. आसिफ शाकीर मोह.**	रु. ७,९४,५०५/-	२६.१०.२०२१	दुकान क्र.१, तळमजला, ए विंग, साईबाबा अपार्ट., विठ्ठल मंदिराजवळ, शहर सर्व्हे क्र.६५२, घर क्र.४ व शहर सर्व्हे क्र.६७७, घर क्र.३ए व ३बी, वांगणी गाव, वांगणी पुर्व, तालुका अंबरनाथ, जिल्हा ठाणे, महाराष्ट्र-४२१५०३.	०८.०१.२०२२
२	**कर्ज क्र.OBEL1811000005015768, संदीप तुकाराम चव्हाण, विजय तुकाराम चव्हाण, सुवर्णा विजय चव्हाण**	रु. ९,०१,५४८/-	२६.१०.२०२१	फ्लॅट क्र.२०४, २रा मजला, कल्पेश अपार्ट., घर क्र.जीएचए-२१३५/०००३, ०००५, ०००६, शिवाजी तलाव रोड, घणसोली गाव, घणसोली, नवी मुंबई, ठाणे, महाराष्ट्र-४००७०१.	०८.०१.२०२२

ठिकाण : गुरगाव **प्राधिकृत अधिकारी**
दिनांक : १२.०१.२०२२ **शुभम हौसिंग डेव्हलपमेंट फायनान्स कंपनी लिमिटेड**

APM FINVEST LIMITED
(Registered Office: - SP-147, RIICO Industrial Area Bhiwadi Rajasthan-301019)

Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

This Advertisement is being issued by D & A Financial Services (P) Limited ("Manager to the Offer"), for and on behalf of the Acquirer(s) M/s Hindon Mercantile Limited and Mr. Kapil Garg, pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, in respect of the open offer to acquire shares of APM Finvest Limited ("**APM**"/ "**Target Company**"). The Detailed Public Statement ("**DPS**") with respect to the aforementioned offer was published on Friday, 03rd December, 2021, in Financial Express (English-All Editions), Jansatta (Hindi-All Editions), Lakshadweep (Marathi) Mumbai edition and Pratahkal (Hindi), Jaipur edition.

1. Offer Price is Rupees 47.50 (Rupees Forty Seven and paisa Fifty Only) per equity share.
2. Committee of Independent Directors (Hereinafter referred to as "**IDCs**") of the Target Company recommends that the open offer price of Rupees 47.50 per fully paid up equity shares is fair and reasonable based on the following reasons:
   a. Offer Price is higher than the price as arrived by taking into account valuation parameters and such other parameters as are customary for valuation of shares of such companies, which comes to Rupees 35.73 per share.

   The IDC's recommendation was published on 12th January, 2022 (Wednesday) in the same newspapers where Detailed Public Statement was published.
3. This Offer is not a Competing Offer.
4. The Letter of Offer dated 04th January, 2022 has been dispatched to the shareholders on or before Friday, 7th January, 2022.
5. A Copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (**www.sebi.gov.in**) during the offer period and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the form of acceptance, the application can be made on plain paper along with the following details:

   Name(s) & Address(es) of Joint Holder(s) (if any), Number of Shares held, Number of Shares tendered, Distinctive Numbers, Folio Number, Original share Certificate(s) and duly signed share transfer form(s).
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on 9th December, 2021. All the observations made by SEBI vide letter no. SEBI/HO/CFD/DCR-1/P/OW/2021/39749/1 dated 29th December, 2021 has been incorporated in the Letter of Offer.
7. There have been no material changes in relation to the Open Offer since the date of the PA, save as otherwise disclosed in the DPS, Corrigendum to DPS and the Letter of Offer.
8. Details regarding the status of Statutory & Other Approvals: Approval of Reserve Bank of India ("RBI") is required in terms of RBI master direction DNBR.PD.007/03.10.119/2016-17 dated September 01, 2016 for transfer of management and control of target company being NBFC Company. Acquirer through the Target Company have submitted an application before RBI, at Jaipur vide its application dated 2nd December, 2021 and the approval of RBI is awaited till date.
9. **Schedule of Activities:**

S. No	Activity	(Original Schedule) Days & Dates	(Revised Schedule) Days & Dates
1.	**Date of Public Announcement**	**Saturday, November 27, 2021**	**Saturday, November 27, 2021**
2.	Date of Publication of Detailed Public Statement	Friday, December 03, 2021	Friday, December 03, 2021
3.	Filing of the Draft letter of Offer to SEBI	Friday, December 10, 2021	Friday, December 10, 2021
4.	Last Date for a Competitive Offer(s)	Friday, December 24, 2021	Friday, December 24, 2021
5.	**Identified Date***	**Tuesday, January 04, 2022**	**Friday, December 31, 2021**
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, January 11, 2022	Friday, January 07, 2022
7.	**Last Date for revising the Offer Price / number of shares.**	**Thursday, 13 January, 2022**	**Tuesday, January 11, 2022**
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Friday, January 14, 2022	Wednesday, January 12, 2022
9.	**Date of Publication of Offer Opening Public Announcement**	**Monday, January 17, 2022**	**Thursday, January 13, 2022**
10.	**Date of Commencement of Tendering Period (Offer Opening date)**	**Tuesday, January 18, 2022**	**Friday, January 14, 2022**
11.	**Date of Expiry of Tendering Period (Offer Closing date)**	**Tuesday, February 01, 2022**	**Friday, January 28, 2022**
12.	Last Date of communicating rejection / acceptance and payment of consideration for applications accepted / return of unaccepted share certificates / credit of unaccepted equity shares to demat account.	Tuesday, February 15, 2022	Friday, February 11, 2022

**The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

The Acquirers accept full responsibility for the information contained in this Pre Offer Advertisement and also shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations, 2011 and subsequent amendments thereto.

This Pre Issue Advertisement will also be available on SEBI's **website at www.sebi.gov.in.**

Issued by Manager to the Offer on behalf of the Acquirers

D & A FINANCIAL SERVICES (P) LIMITED
13, Community Centre, East of Kailash, New Delhi - 110065.
Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491
E- mail : investors@dnafinserv.com
Contact Person: **Mr. Priyaranjan**

Date : 12.01.2022
Place: New Delhi

जाहीर सूचना

येथे सुचित करण्यात येत आहे की, माझे अशील **श्री. जितेंद्र प्रभाकर शिरपुरकर** हे फ्लॅट क्र.२०४, २रा मजला, गोराई श्री ओम को-ऑप. हौसिंग सोसायटी लि., प्लॉट क्र.९५, रोड क्र.आरएससी ३२, गोराई-२, बोरिवली (पश्चिम), मुंबई-४०००९१ (यापुढे सदर मालमत्ता) या जागेचे एकमेव व संपुर्ण मालक आणि तावेदार आहेत. ज्याअर्थी सदर **श्री. जितेंद्र प्रभाकर शिरपुरकर** यांना सदर फ्लॅट त्यांचे वडिल **श्री. प्रभाकर विश्वनाथ शिरपुरकर,** ज्यांचे ०६.०४.२०२१ रोजी निधन झाले, यांच्याद्वारे वारसाहक्काने मिळाले आहे. मयत **प्रभाकर विश्वनाथ शिरपुरकर** यांचे अन्य कायदेशीर वारसदारांनी त्यांचे सर्व अधिकार, हक्क व हित सदर फ्लॅटबाबत **श्री. जितेंद्र प्रभाकर शिरपुरकर** यांच्या नावे मुक्त केले आहेत.

आणि ज्याअर्थी मालक **श्री. जितेंद्र प्रभाकर शिरपुरकर** यांना सदर फ्लॅट भावी खरेदीदारांना विक्री करण्याची इच्छा आहे.

जर कोणा व्यक्तीस, कायदेशीर वारसदार, बँका, वित्तीय संस्था यांना सदर फ्लॅट किंवा भागावर वारसाहक्क, ताबा, विक्री, भाडेपट्टा, तारण, अधिभार, न्यास, बक्षीस, मालकी हक्क किंवा अन्य इतर प्रकारे कोणताही दावा असल्यास त्यांनी आजच्या तारखेपासून **१५ दिवसांत** खालील स्वाक्षरीकर्त्याकडे खाली दिलेल्या पत्त्यावर आवश्यक दस्तावेजांसह लेखी कळवावे. अन्यथा असे दावा किंवा आक्षेप त्याग व स्थगित केले आहेत असे समजले जाईल.

ठिकाण: मुंबई **ॲड. वंदना ठक्कर**
दिनांक: १३.०१.२०२२ **वकील उच्च न्यायालय**
कार्यालय पत्ता: ८३, फादर पीटर परेरा मार्ग, गाव वॉर्ड, कुर्ला (प.), मुंबई-४०००७०.

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN

A public notice is hereby given, that my client MR.MIHIRKUMAR VIJAYKUMAR MISTRY, has become the Owner of Flat No. 201,"C" Wing, Second Floor, admeasuring 300 Square Feet Built up area, in the Building known as SHIV PARVATI CHS.LTD., bearing Registration No.TNA/VSI/HSG/TC/14761/ 2003-2004 Dt:10-07-2003, Constructed on Gaothan land bearing Plot No.11/12, lying being and situated at Village-Virar, Gaothan Road, Near Gujarati School, Virar (West) Taluka Vasai, Dist: Palghar-401303 by virtue of the LAW OF INHERITANCE, & LAW OF INDIAN SUCCESSION ACT, after the demise of his Father Late MR.VIJAYKUMAR J.MISTRY, who died intestate on Dated 24-04-2018, & his Mother MRS.SUSHILABEN VIJAYKUMAR MISTRY, who died intestate on Dated 26-09-2021, empowering their son and my client as their legal heir and representative, who is entitled to succeed to the estate of the deceased.

The deceased MR.VIJAYKUMAR J. MISTRY & MRS.SUSHILABEN VIJAY KUMAR MISTRY have left behind his only Son MR. MIHIRKUMAR VIJAYKUMAR MISTRY as his Legal heir and Legal representative.

Accordingly my client MR. MIHIRKUMAR VIJAYKUMAR MISTRY have applied to Society to regularize the said Flat on his name in the Record of the Society.

Whoever has any kind of right, title, interest, lien, in the aforesaid Property, shall come forward with their genuine objection within 15 days from the publication of this Notice, and contact to me on phone or at following address. Otherwise it shall be deemed and presumed that my client is entitled to INHERIT/ POSSESS OF aforesaid property and no claim shall be entertained after the expiry of Notice period.

Dated:- 13-01-2022

S.K.Khatri,
Advocate High Court
3-Ambika Apartment
Next to Vartak Hall,Agashi Road,Virar (W),
Tal:Vasai, Dist: Palghar-401303
Mob No. 9325973730

POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF
PUNIT COMMERCIALS LIMITED

Corporate Identification Number: L51900MH1984PLC034880;
Registered Office: AW 2022, 'A' Tower, 2nd Floor, Bharat Diamond Bourse, Bandra Kurla Complex, Bandra (East), Mumbai - 400051, Maharashtra, India; **Contact Number:** +91-22-4210-6999;
Website: www.punitcommercials.com; **E-mail ID:** sakshime@punitcommercials.com;

Open Offer for acquisition of up to 62,400 (Sixty-Two Thousand Four Hundred) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each ('Equity Shares') representing 26.00% (Twenty-Six Percent) of the voting share capital of Punit Commercials Limited ('PUNITCO' or the 'Target Company'), at an offer price of ₹65.00/- (Rupees Sixty Five Only) per Equity Share, payable in cash ('Offer Price'), by the Acquirer in accordance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto, ('SEBI (SAST) Regulations') ('Offer').

This Post-Offer Public Announcement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer, on behalf of the Acquirer, in connection with the Offer made by the Narayanam Vinita Raj ('**Acquirer**') to the Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations ('**PoPA**'). This PoPA should be read in continuation of, and in conjunction with the: (a) Public Announcement dated Monday, November 01, 2021 ('PA'), (b) Detailed Public Statement dated Monday, November 08, 2021, published on Tuesday, November 09, 2021 in the newspapers, namely being, Financial Express (English daily) (All Editions), Mumbai Lakshadeep (Marathi daily) (Mumbai Edition), and Jansatta (Hindi Daily) (All Editions) ('**DPS**'); (c) Letter of Offer dated Friday, December 03, 2021, along with form of Acceptance cum Acknowledgement ('**LoF**'); and (d) Dispatch advertisement of LoF dated Saturday, December 11, 2021, published on Monday, December 13, 2021 in the same newspapers in which the DPS was published; (f) Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement dated Tuesday, December 14, 2021, published on Wednesday, December 15, 2021, in the same newspapers in which the DPS was published. This PoPA is being published in the same newspapers in which the DPS was published.

1.	**Name of the Target Company**	Punit Commercials Limited			
2.	**Name of the Acquirers and PACs**	Narayanam Vinita Raj (Acquirer) There are no persons acting in concert with the Acquirers for this Offer.			
3.	**Name of Manager to the Offer**	CapitalSquare Advisors Private Limited			
4.	**Name of Registrar to the Offer**	Venture Capital and Corporate Investments Private Limited			
5.	**Open Offer details**				
5.1	Date of Opening of the Offer	Thursday, December 16 , 2021			
5.2	Date of Closing of the Offer	Wednesday, December 29 , 2021			
6.	**Date of Payment of Consideration**	Monday, January 10, 2022			
7.	**Details of the Acquisition**				
	Particulars	**Proposed in the Offer Document**		**Actuals**	
7.1	Offer Price	₹65.00/-		₹65.00/-	
7.2	Aggregate number of Equity shares tendered	62,400*		200	
7.3	Aggregate number of Equity shares accepted	62,400*		200	
7.4	Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹40,56,000.00/-*		₹13,000.00/	
7.5	**Shareholding of the Acquirers before SPA/ PA**				
a)	Number of Equity Shares	Nil		Nil	
b)	% of fully diluted Equity Share capital	Nil		Nil	
7.6	**Equity Shares acquired by way of SPA**				
a)	Number of Equity Shares	1,76,775		1,76,775	
b)	% of fully diluted Equity Share capital	73.66%		73.66%	
**7.7